

**All India Students' Association****National Executive Committee**

Central Office: U 90, Shakarpur, New Delhi, 110092

**THE HON'BLE CHIEF JUSTICE OF INDIA AND OTHER COMPANION  
JUDGES OF THE HON'BLE SUPREME COURT OF INDIA****SUBJECT : LETTER PETITION**

Lordships,

The applicants most respectfully sheweth that:

1. That All India Students Association in order to espouse the cause of lac of students across the country is approaching this Hon'ble Court by way of this Letter Petition. A total number of 808 students are signatories to this Letter Petition.
2. That with utmost respect to this Hon'ble Court, the applicants as students of Class X and XII of different C.B.S.E affiliated schools across India, submit that this Hon'ble Court vide Order dated 26.06.2020 passed in the matter of *Amit Bathla&Ors. vs. Central Board of Secondary Education &Anr. (W.P. (C) No. 566/2020)* was pleased to allow C.B.S.E to issue the draft notification which was presented by C.B.S.E in the said notification *inter alia* mentioned that

1. *...Keeping in view the requests received from various State Governments and the changed circumstances as on date, following has been decided:*
2. **Examination for classes X and XII which were scheduled from 1st July to 15th, 2020 stands cancelled;**

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3. *Assessment of the performance of students in the cancelled examinations will be done based on the assessment scheme as suggested by the competent committee of the CBSE for declaration of result for both class X and class XII. The said scheme is mentioned in Para 7 below.*
4. *Results based upon the aforesaid assessment scheme will be declared by 15th July, 2020 so that candidates can apply and seek admissions in Higher Education Institutions in India and abroad, based thereon.*

xxx.

xxx.

xxx

**[Emphasis Supplied]**

A copy of the Judgement passed by this Hon'ble Court in the matter of *Amit Bathla & Ors. vs. Central Board of Secondary Education & Anr. (W.P. (C) No. 566/2020)*, is annexed herewith and marked as "Annexure -A".

4. That on 13.07.2020 C.B.S.E declared the results of Class XII and on 15.07.2020 C.B.S.E declared the results of Class X. It is most respectfully submitted that to the utter shock of the Applicants and thousands of similar placed students around 150198 students from X standard and around 87651 students from XII were placed in the category of compartment full subject. A copy of the details reflecting the number of students who are required to appear in compartment examination are annexed herewith and marked as "Annexure-B".

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5. That aggrieved by the same, a Writ Petition was filed before this Hon'ble Court in the matter of *Anika Samvedi & Ors. vs. Union of India & Anr. (W.P. 773 of 2020)*. That this Hon'ble Court vide Order dated 31.07.2020 held as under:

*"..it is open to the petitioner(s) to make a representation to the competent authority of the C.B.S.E. within one week from today and if so made, the competent authority may consider the same appropriately and in accordance with law within one week therefrom and communicate the decision taken thereon to the representationist(s) within the same time..."*

A copy of the Order dated 31.07.2020 passed by this Hon'ble Court in W.P. No. 773 of 2020, is annexed herewith and marked as "**Annexure-C**".

6. That it is most humbly submitted that pursuant to the Order dated 15.07.2020, the Petitioners in W.P. No. 773 of 2020 made a representation to the C.B.S.E. It is most humbly submitted that the C.B.S.E issued a reply to the said representation on 06.08.2020, whereby C.B.S.E, without taking into account the present health crisis, provided for conduct of compartment examination for students of Class X and XII.

A copy of the reply to the representation made by the Petitioners in W.P. No. 773 of 2020 issued by the C.B.S.E on 06.08.2020 is annexed herewith and marked as "**Annexure- D**".

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impossible. In this regard, a copy of news articles are annexed herewith and marked as **"Annexure -G"**.

9. That further, it will be absolutely unjust to neglect the problems that will be faced by thousands of students, who will sit for online examination as the same will indubitably work against the interest of students whose access to internet is precarious and who do not have personal computers or laptops in their house, which is imperative to conduct online examination.
10. That the suggested model is adversely affecting the future prospects of lacs of students, as many colleges have already announced the admission closure dates. Further, online classes for many students who have been promoted from Class X to Class XII, have already started, which is adversely affecting the students who are stranded with no certainty regarding completion of their examination.
11. That it is most humbly submitted that because of the draconian decision taken by the C.B.S.E for the conduct of compartment examination, many students out of mental stress and frustration, have even gone of committing suicide. In this regard, a copy of news articles are annexed herewith and marked as **"Annexure- H"**.
12. That it is further most respectfully submitted that the students are suffering from mental trauma, anxiety and stress as there is no clarity given by the C.B.S.E. yet, on the schedule of the compartment examination which is proposed to be conducted for Class X and XII. The students across the country

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A copy of the MHA Guidelines dated 29.07.2020 is annexed herewith and marked as **"Annexure- K"**.

14. It is further most respectfully submitted that even when the country is witnessing the third phase of unlock, which commenced from 01.06.2020, various states including Maharashtra, West Bengal, Kerala and Madhya Pradesh, have announced lockdown, due to rising number of cases and increased threat of spread of the virus. Therefore, in the present circumstances, the conduct of compartment examination is impossible and impracticable. A copy of the circulars issued by different states providing for lockdown is annexed herewith and marked as **"Annexure -L"**.

15. That it is most humbly submitted that the Revised Guidelines not only provides for a model which is extremely dangerous for the lives of thousands of attendees (students of Class X and XII) but at the same time it is extremely dangerous for the teachers who will be invigilating the exams.

16. It is submitted that various States like Bihar and Telangana have cancelled the compartment exams, in view of the Pandemic. A newspaper article is annexed herewith and marked as **"Annexure -M"**.

17. That it is most respectfully submitted that on 11.08.2020, the Minister of Higher Education, Mr. Ramesh Pokhriyal stated that no decision has yet been taken on the reopening of the schools in the country. He has further stated that *"No decision will be taken without keeping students' safety in mind."* Therefore, it is pertinent to note that when there is no deadline for opening of schools yet, how the students can be expected to appear in the Pandemic. In

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this regard, a copy of the newspaper article is attached herewith and marked as "Annexure- N".

18.It is most humbly submitted that the students do not doubt the importance of examination in their academic career. But it is the current Pandemic situation that they are before this Hon'ble Court to seek justice on behalf of lacs of students across the country.

19.It is most humbly submitted that many States have also cancelled final term examinations in view of the ongoing health crisis. A copy of the letter dated 11.07.2020 issued by the Chief Minister of Delhi and copy of the minutes of meeting of the Meeting dated 13.07.2020 of the Maharashtra State Disaster Management Committee is attached herewith and marked as "Annexure -O".

20.It is further submitted that we have witnessed many instances in which the students and teachers were tested COVID positive after being exposed by sitting for examination. Therefore, in the given circumstances, the students will be exposed to a lot of risk, if required to appear for compartment examination. In this regard, a copy of the newspaper article is attached herewith and marked as "Annexure- P".

In view of the aforesaid, it is most humbly prayed that looking at the grave urgency and criticality of the matter, this Hon'ble Court may be pleased to take *suo moto* cognizance of the matter and may be pleased to:

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- a. this Hon'ble Court may keep the decision of the C.B.S.E. in abeyance until the pandemic situation normalizes;
- b. this Hon'ble Court may be pleased to take steps for alternative system of evaluation to be formulated, so as to do complete, equal and fair justice to the students and to exclude possibility of discrimination, disadvantage and risk of life;
- c. Provisional passing certificate may be given to the students until the COVID-19 situation normalizes, so that the students are not deprived of admission into colleges, whose admission closure date is already announced;
- d. pass any other Order, as deem fit to this Hon'ble Court

I sincerely hope that this Hon'ble Court will be pleased to issue appropriate direction in order to avoid unfair, unjust and unequal treatment to the students.

**CC: [FOR NECESSARY ACTION AND DIRECTION]**

Central Board of Secondary Education;

Shiksha Kendra 2, Community Centre, Preet Vihar, Delhi-110092

Phone- 011-22509256-59

Date: 11.08.2020

**Applicant:**

Mr. Sandeep Saurav;

National General Secretary,

All India Students Association

Signatories :

1. Gaotam katra  
Vasna valley public school
2. Onjeet Majumdar  
Abhinav Bharti high school
3. Akash Yadav  
Government model sr sec school sector 35 D Chandigarh
4. Dixit Monapara  
Shri Ramkrishna HariKrishna Academy
5. Akhilesh Bobonga  
S.D.S.M school for Excellence
6. Shivam Kumar  
Premier Academy School
7. Shivam Matai  
Mahaveer public school
8. Sonu kumar  
Holy angel school
9. Amit srivastava  
G.D. Goenka
10. B sai kaushik kumar reddy  
Pobul reddy public school
11. Devanshu Singh Parihar  
St.michel.sr.sec.school
12. Nirajan  
G.r.t.m.thangamaligai.vivekananda.vidyalaya
13. Mohinish bali  
Raujana kumari
14. Anikesh kumar jha  
Regional secondary school madhubani
15. Anand kumar  
Nas public school Kerala
16. Aneemesh  
Diksha international School
17. Suraj pandey  
Patarchaar vidaliya
18. Ayush Kumar  
Golden Well Public School
19. Aman thakur  
Suryansh public school moradabad
20. Ankit kumar  
Modern public school
21. Tanuj Kumar Karki  
IGJ government higher secondary school
22. Puneet kumar  
H.s memorial public school
23. Kumar Dixant Rai  
God Blessing Public School Lalru Mandi Mohali
24. Abhishek Rawat  
Surya Model school
25. Sabil agarwal



26. Mahatma hanstraj modern school  
Yogesh khatore  
Private candidate
27. Anand S N  
Nss public school tvrn
28. Mustafa  
Nishi Memorial Senior Secondary School
29. Abdul Raouf  
New Indian Model School, Dubai
30. Avaldeep Singh  
Modern senior secondary school
31. Vansh khiraulia  
SGTB khalsa boys sr sec
32. Akhil S Kumar  
St Mary's Convent School, Baroli Faridabad Haryana
33. Jaymin.Patel  
Sigv. chikhli, navsari, gujarat
34. Aniket nimhulkar  
St. Xaviers high school nagpur
35. Saarubh yadav  
Royal mount academy
36. Rohan  
Delhi public school
37. Aayush Raghuvarshi  
A.K Children Academy
38. Aman raj  
Private
39. Ayush jat  
Eminent Public School
40. Aditya Ahlawat  
Private candidate
41. Ananya Cheria  
Vivekananda Kendra Vidyalaya
42. Aman kumar  
Holi misson senior secourary School (Patna)
43. Nalin Anand  
Model school Dalmianagar
44. Mohit shanna  
Vidhaya sanskar school
45. Paras teotia  
Lawrence Academy gulaothi
46. Ankit bhardwaj  
Genius public school
47. Muzzammil isam  
Vidya sanskar school
48. Parth Bhadouriya  
City Central School
49. Pratham Dimri  
Psm Sr SECONDARY school
50. Harsh Pandey  
Narayana techno school (Banglore)
51. Prem shanna

52. Vidya devi Jindal School  
Abhishek Kumar  
Holy cross public school
53. Aditya singh  
Ssa vidya peeth
54. Abhishek Kumar  
Raghuvcer Singh Modera School
55. Disha lokhande  
K. V NDA pune-23
56. Shubham Kumar Upadhyay  
Shiv Jyoti Sr. Sec. School, kota
57. Sarthak gangrade  
Krishna academy pandhana district Khandwa Madhya Pradesh
58. Sikha Das  
Vivekananda mission high school
59. Sakshi  
Greenfields public School
60. Abhishek Patel  
Allahabad Public School
61. Harjas  
Jaspal kaur public school
62. Akash singh  
GBSSNo2 rly colony TKD
63. Kundan  
Dav sr sec school jangpura Bhogal new delhi 110014
64. Karan mishra  
Dehradun public school
65. Jayeah saini  
Aps nairabad
66. Ritesh Kumar Singh  
New Nalanda public school
67. Divyam Singh Negi  
SGRR Vikasnagar Dehradun
68. POONAM AGRAWAL  
HI TECH PUBLIC SCHOOL
69. Saumyaa Sahoo  
St john's senior secondary school
70. Shubham kumar  
Model school Dalmianagar
71. Raju mishra  
MODERN PUBLIC SCHOOL
72. RITIK BHARTI  
K.M ACADEMY RAHMATPUR, ASURGANJ, MUNGER, BIHAR.
73. Abhishek bhartiya  
Ess ess convent school
74. Faishal saifi  
Surevin international school
75. Harsh singh  
G.b.s.s.s
76. Neeraj Kumar  
M.B.DAV.SER.SEC.SCHOOL
77. Nikhat khan

78. Lucknow public school Virat khand goanti nagar Lucknow  
Nikesh raj  
Vidya sanskar school
79. Nancy Bhardwaj  
Private candidate
80. Mangaldeep sinha  
Subhash public school giridih
81. Sahil nigam  
JPPS INDORE
82. Harmanjot singh  
Anand public school
83. Papai Das  
Private candidate
84. Suswat Pattnaik  
Prabhujee English Medium School
85. Varsh Sahni  
Academic global school padri bazar Gorakhpur
86. Vivek Kumar  
Shanti misson acadmey
87. Suryabshukla  
greenland public school
88. Rudraksh agarwal  
Sadhu Vaswani international school
89. Ayush solanki  
Cps
90. GURVINDAR SINGH CHAHAL  
ST PICS SCHOOL SHEOPUR
91. Debasish Dey  
Kendriya vidhyalaya Missamari
92. Atharv santhalia  
Sst michael school
93. Ranjeet Bisht  
Sunrise convent senior secondary school Bhikiyasen Abnera
94. Utkarsh Saini  
Mathavrao scindia public school
95. Navneet Kumar  
Igj higher secondary School pasighat
96. Mohammed Hazim A S  
Vijayagiri Public School
97. Sueha Sri Nayak  
Su Chaitanya Vidya Niketan
98. Arman Gupta  
BBS international school
99. Anjali kumari  
Shivam residential public school
100. Badal TRIPATHI  
K. v no 1 satna (m.p)
101. Honey  
New Sainik High Secondary Public School
102. Prashant Berodiya  
Gyan Sagar anurag senior secondary school
103. Sanjeev tomar

104. Bedi international school  
Nandan Jain  
Star plus convent school
105. Sanjeev tomar  
Bedi international school
106. Damodar Shrivastava  
GYANODAYA SMVM HR SEC SCHOOL, KHURAI SAGAR MP(50207)
107. Shifa Altaf Malang  
Dalnia Public School ,Sutrapada,Gujarat
108. Abhijeet Singh  
Rajkiya Sarvodaya Bal Vidhyalaya Delhi-92
109. Vismaya Giby  
Kendriya Vidyalaya Ennakulam
110. Pradeep pranav  
St paul senior secondary school
111. Shivam kumar  
M. P memorial school
112. Amitesh Kumar Hota  
St Xavier High school kedargouri
113. Sandarsh Hansa  
Bsf senior secondary school Jalandhar Cantt
114. Jay kumar pali  
Yardhaman public school Itarsi
115. Kapil  
R.S.K.V madawali
116. Thanuja M  
Sri chaitanya techno school
117. Yatanshu kaushik  
Private
118. Rishabh patel  
Ramshree public school
119. Abhishek Kumar roy  
Prince public school
120. Subhashini Jha  
P.I.S.V
121. Ansh  
Svb k-block mangolpur
122. Mahesh Sheikh  
St. Paul secondary High school
123. Abhishek Raj  
Doom Public School
124. Montu Kumar Gupta  
Jai hind public school
125. Gurpreet singh  
Cambridge international school
126. Koushik  
Narayana
127. Abhishek Singh Yadav  
MJRP PUBLIC SCHOOL.
128. Vansh Singh  
Pg Senior Secondary School
129. Gautam

130. Govt Boys S S S J J Colony II Nangloi Delhi  
Anukalp Pathak  
Laxmi prasad memorial public school
131. TARUN KHARE  
ST JOSPEH'S CO ED SCHOOL BHOPAL
132. Viraj N gobil  
Divine child High school
133. Swarup Barua  
Panisheola vidyapit smriti Vidyalaya
134. Yash sharma  
St.xaviers school behror alwar rajasthan
135. Ashish Kumar giri  
D. S. R modern school
136. Kaushal maheshwari  
Govt boys sr.sec.school gt.road shabdara delhi-32
137. Saurabh singh  
Bharti vidya peeth eng med
138. Abhishek kumar  
Shp vidya Bihar gurudham
139. Vikram Singh  
Little angels school
140. Vansh Gaur  
Vidya Niketan school No. 2 NIT Faridabad
141. Siddhi Dutta  
Sai RNS
142. Kaushal maheshwari  
Govt boys sr.sec.school gt.road shabdara delhi-32
143. Ramashankar  
Swami Vivekananda govt model school
144. Mahek Sheikh  
St Paul secondary High school
145. Sayujay mishra  
S.S.A.V school
146. Rahul Kumar  
Imperial Public School
147. Abhishek Kumar roy  
Prince public school
148. Khushal Mathotra  
Banasthali public school
149. Sumit kumar  
Sr secondry Delhi public school
150. Sneha Sarkar  
Demulata Handique Memorial Institute
151. Krishna singh  
Aatmdeep vidyalaya
152. Anrit Anand  
Vj international school
153. Rahul Gaur  
Sadhu Vaswani international school
154. Rahul Kumar  
Imperial Public School
155. MD NAUMAAN RAZA MAMUNI

156. MILLIA CONVENT ENGLISH SCHOOL, RAMBAGH PURNIA 854301  
Nabankur Chakraborty  
Maharishi Vidya mandir
157. Banuk Taipodia  
Govt High School Likabali
158. Avinash taddha  
Noble international school
159. Vansh Jadeja  
Mother Divine Public School
160. Aman Kumar Gupta  
Government senior Secondary school
161. Aman Kumar tigma  
Loyola school bilaspur (C.G) or private candidate
162. Dipesh Singh  
St paul higher secondary school indore
163. Aadhar Tyagi  
Private candidate
164. SHREYANSH SHARMA  
SAINT JOHN'S SR SEC SCHOOL,KOTA (RAJASTHAN )
165. Aleen Joyce Hans  
Sophia School,Bkn
166. Dheeraj Yadav  
S.s memorial sr. Sec.public school saifai(Etawah)
167. Sankalpa Dhar  
Delhi public school siliguri
168. Jasraj Singh Sokhi  
S.N.B.P INTERNATIONAL SCHOOL RAHATNI,PUNE,MAHARASHTRA
169. Shivam Giri  
St. Paul diocesan school
170. Rajveer Mandal  
Oriental Public School,Balangir,Odisha
171. Drishti  
Holy Convent Sr Sec School
172. Mohd Aarish  
Red Rose Public School
173. PRATIK AGRAWAL  
S.M.I.M.C.P.S.VB
174. Abhakesh kumar  
Luhia nagar mt carmel high school
175. Mohd azam hasan  
Bijnor Public school
176. himanshu verma  
r.s.b.v kalyanvas delhi 91
177. Mohd azam hasan  
Bijnor Public school
178. VEDANT MISHRA  
DIAMOND PUBLIC SENIOR SECONDARY SCHOOL
179. Prashant yadav  
Glenhill manduadih School
180. Akhilesh kumar  
Najmi valley sr. Sec. School
181. Altamash taavir

182. Ascent public school  
Ujjwal Anand  
Jawaharlal Nehru Memorial Senior Secondary School
183. Yash shernkar  
Muljibhai Mehta international school
184. srijan saha  
central model school
185. Kaif Alam  
J.N International School
186. Mohd Aman Ansari  
B.L International School
187. Aditya Tiwari  
S.b.v no. 1 palam colony new delhi
188. Vishal Kumar  
Dhanpatmal Virmani Senior Secondary School
189. Abhishek  
Green field school
190. Anandeep singh  
Private
191. Akash baliyan  
Guru govind public school
192. Vipin pal  
Kendriya vidyalaya bhandup, mumbai Maharashtra
193. Abhiraj  
Saint mira academy
194. Ayan Kumar Jana  
Xavier Public School
195. Ashish  
Sant Gyaneshwar Model School
196. Chaman patel  
Monnet D.A.V. Public School
197. Pulkit nasa  
Satyam modern public school
198. Shreya pandey  
Sido kanhu high school dumka
199. SATYAM SINGH  
AKANKSHA CHILDREN ACAD BHITRIYA
200. Bhavna M Nair  
Kendriya Vidyalaya Kadavanthra po Cochin Kerala
201. Aditi yashovardhan  
Holy cross international school
202. Aakash  
Cbse Private candidate
203. Mohd Abdul akram  
Vivekananda residential school
204. Sunny kumar  
Elegant public school
205. Suraj kumar yadav  
Vidhya sanskar school
206. Faiz Khan  
International indian school
207. Ganpat Yadav

208. Delhi model public school patna  
Utkarsh Bhardwaj
209. Rajendra Lohia Vidya Mandir  
Raj kishor kumar  
Presidency Global School, khagaul ,patna
210. Saurav Jhajharia  
Tagore International School
211. Vishal Sharma  
SVM Aligarh
212. Pankaj prusty  
S.E RAILWAY M.H.S SCHOOL
213. Gaurav Kumar Singh  
Jamshedpur public school
214. Vishal Sharma  
SVM Aligarh
215. Nada Dinsung  
Govt he sec school ziro
216. Tanu bansal  
New horizon school mzn
217. Priyanshu chandela  
Presidency public school Meerut in uttar pradesh
218. Meera Amarkrishna Nath  
Sundaram central school and junior college
219. Kaif klan  
S.t John secondary school
220. Vishal Sharma  
SVM Aligarh
221. Aniket Kumar yadav  
Patna central School
222. Vishal Sharma  
SVM Aligarh
223. Abhinav singh  
Kunwar convent sin.sec. school sahatwar ballia
224. Chetna sharma  
Side kanhu high school
225. Sarthak singh  
St xaviers residential school kot
226. Sanchit Agrawal  
Sun flower public schools
227. John Paul  
St.joseph school , bhatpat Rani
228. Sourabh thapa  
Green valley school
229. Satyam Kumar  
St. Paul public school teghri Begusarai Bihar
230. Ritik Raj  
Sanskar bharti global school phulparas
231. HARMANPREET SINGH  
DBMS KADMA HIGH SCHOOL.
232. Devansh karwal  
Dav centenary public school
233. Tharaneshwaran



234. ARRS Academy  
Jatin Thakur  
D v public school
235. Gurpreetsinghsodh  
Guru Hanikrishan public school
236. Aakriti Sharma  
Paramount International School
237. Adarsh Salokhe  
Dr DY Patil Shantiniketan Kolhapur
238. Ujjwal anand  
Chauhan public school
239. Shama Parveen  
Imperial school of learning
240. Shubham binwal  
Nirmala convent senior secondary school
241. Yash Raj  
GYANSTHALI HIGH SCHOOL
242. Harsh kumar  
Jesus grace modern public school
243. Swaraj Pathrey  
Rajendra Lohia Vidhya Mandir, Hathras
244. Chinmay Kumar Das  
Private
245. MONU KUMAR  
Welge public school
246. Mukul  
Cskn public school Satbari Chattarpur, New Delhi
247. DIVYANG GARG  
Opgm school
248. J.Arthur Beven Keerthan  
ST.Britto's Academy
249. Rutik  
patrachar vidyalaya BL-block shalimar bagah delhi
250. Durvesh Raghav  
De model sr sec school
251. Aayushi jaiswal  
Genius public inter college jhlwa prayagraj
252. Shubhanshu lal  
D.L.w intercollage varanasi
253. Vedant Rathod  
Oxford junior college Ujjain m.p
254. Vikash singh  
Dsr public school
255. Rahul  
Dwarka public school
256. Balwant singh  
MDJ Public school,anarpuri
257. Nikhil Kumar Sontakke  
M.G.M Hr.Sec.School
258. Nitish Kumar  
Gyan Bharti sr. Sec. School
259. Chirag Chauhan

- Private Candidate
260. Govind Thapa  
ASSAM RIFLE PUBLIC SCHOOL
261. Mukul  
Cskm public school Sathari New Delhi
262. Manthan  
G.b.s.s.school natu pura
263. Raj Kalita  
Jawahar Navodaya vidyalaya  
Manthan
264. G.b.s.s.school natu pura  
Manthan
265. G.b.s.s.school natu pura  
Manthan
266. Ayush Kumar Mishra  
DSR Modern school
267. Shreya kumari  
Paradise children academy
268. Anurag kumar  
Dav public school
269. Shrutika Gupta  
St.Vincent Pallotti School
270. Swastik Mukherjee  
MGM HS SCHOOL, BOKARO, JHARKHAND
271. yogesh  
krd.international.public school
272. Tushar Rehal  
Woodland overseas school
273. Aakanksha singh  
Notre dame academy jmp
274. Aman kumar  
S.k.p vidhya vihar
275. Vedant Rathod  
Oxford junior college Ujjain m.p
276. Siddhant Kumar Jha  
Sanskar Bharti Global School
277. Nikhil kumar  
Delhi public school Teghra (Bihar)
278. Vedant Rathod  
Oxford junior college Ujjain m.p
279. Harsh shardwaj  
Raghubar bal mandir school aligarh
280. Vedant Rathod  
Oxford junior college Ujjain m.p
281. AKARSH SAXENA  
Sacred heart school
282. Rachit pandey  
Jai Hind public school
283. Anivesh Kumar Sharma  
Kumwar Convent Sc.Sec.School
284. Raunak Singh  
St. Xavier's Senior Sec. School
285. Siddhant chauhan

286. Priyanka modern sr sec school dhampur  
Shreya kumari
287. Paradise children academy  
Sonu dhakad
288. Hindupath public school raghogarh  
Aditya
289. Geeta Bal Bharti School  
Roushan kumar
290. Sanskar vidya  
Alok Kumar Singh
291. Genius Public Inter College  
Kushagra Singh
292. Vikas Vidhyaniketan  
Dheeraj garg
293. oxford public school  
Tenzin Tashi
294. C.s.t Mundgod  
KUMAR PREM
295. DAV SEC 4 BOKARO STEEL CITY, JHARKHAND  
Pravesh kumar
296. Hillman public school  
V kripa darshan
297. DTEA  
AAKARSH UJIWAL
298. CENTRAL PUBLIC SCHOOL, SAMASTIPUR  
Sudhanshu ranjan
299. B D public  
AMIR SOHEL KHAN
300. SRI CHAITANYA EDUCATIONAL INSTITUTE  
Vishal
301. Jp international school  
Sangam kumar
302. Childrens garden school bhabua Kaimur  
Rahul swanukar
303. Sri Chaitanya  
Mitesh Jorwal
304. Sadguru Public School, Jagatpura Jaipur  
Amit kumar
305. Wood row senior secondary school , Bareilly  
Ritik rana
306. Army public school mamun cantt  
Anand S N
307. Nss public school twin kerala  
Rahul Nazir
308. The Lawrence school sanawar  
Joplin Bina
309. Assam Rifles public school Shillong 10  
Shubham Kumar Sharma
310. Crown public school, Ranchi  
Shruti Singh
311. Holy convent senior secondary school  
Harshita pandit

312. Garima h a school  
Anshu panley  
Rahul international school
313. Muskan Lamba  
private
314. Vedant Rathod  
Oxford junior college Ujjain m.p
315. VINAY KUMAR  
Prabha sunsise educational institue
316. Rahul Raj  
Kairali School
317. Vedant Rathod  
Oxford junior college Ujjain m.p
318. Sahil  
Pamarth international school(h.p)
319. Sachin Kumar  
Shantiniketan jubilee school Motihari hihar
320. Rishabh Jain  
Mahavir Senior Model School
321. Mitesh Jorwal  
Sadguru PUBLIC school, Jagatpura, Jaipur
322. Rishabh Jain  
Mahavir Senior Model School
323. Aditya sharma  
Ebenezer higher secondary school
324. MONU KUMAR  
Wedge public school
325. UJJWAL SHAKYA  
SUBHASH ACADEMY
326. Akash Katekar  
Jaipuriar School
327. Sakshi  
Sanskar Global Bharti Public School
328. Ujjwal Singh  
St. Paul. sr. Sec. School
329. DHANRAJ SHRIVASTAVA  
Private candidate
330. Kunal Garg  
Sanskar International School, Jodhpur, Rajasthan
331. Lovesh Kumar  
Nalanda modern public school
332. Dev sagar  
Rammher
333. Ritu Raj  
Scholars abode school
334. Aquib Jawed  
Indian Public school gulabgh pumea
335. Kinaya Nimbalkar  
Bharti vidya peeth
336. Raj Dwivedi  
Universal Academy
337. Arvind kumar patel

- Privat candidate
338. Manushi saxena  
Sophia Sr. Sec. School
339. M Rahul Karthik  
Dtea Sr sec school lodi Estate new Delhi
340. Arun sharma  
St Paul diocesan school
341. V. Kripadarshan  
Dtea senior secondary school lodi estate
342. Pratham Singh  
SS PUBLIC SCHOOL SEWLA SARAI AGRA
343. Adarsh kumar  
Nml kerela public school
344. VINIT GHATANI  
ASSAM RIFLE PUBLIC SCHOOL
345. Priya raj  
Scholars abode
346. Nitesh Kumar  
St.kabir modern school
347. Ravi Kumar  
J.D.M. sr. Sec. School
348. Diptangshu dasgupta  
Sri chaitanya techno school
349. Amanul haque  
private candidates
350. Puja Kumari  
Skm public school
351. Rajnish Kumar Verma  
Kunwar convet school Ballia sahatwar
352. Arun shanna  
St Paul diocesan school
353. Arshdeep Singh  
Budha Dal Public School Samana
354. Nitu deori  
Gyan educational institute
355. Vedant Lonkar  
Care Public School
356. Pankaj Arya  
S.P.V Brh
357. Rajnish Kumar Verma  
Kunwar convet school Ballia sahatwar up
358. Divyanshi  
Rani taxmi bai
359. Abhishek Muchhal  
sky height academy betma
360. rahul  
patrichar vidhyalya shalumar bagh
361. Abadur Rahman  
KV ilimapur
362. Akshar duggal  
Jbm public school
363. Beauty Kumari

364. Diksha international school  
Joplin Bina  
Assam Rifles Public School Laitkor Shillong
365. Rajhans Gupta  
Prakash punj public school
366. deepak gupta  
Loyola English mediums school kunkuri
367. Jaskaran Singh  
Guru Har Krishan Public School, Vasant Vihar
368. Veervikram tegta  
DAV saraswati nagar saara Himachal pradesh
369. Sushant  
Dps public school
370. SUDHIANSHU SONI  
B INDIAN PUB SCHI SAYYED KHANPUR SADAR SULTANPUR
371. Himanshu soni  
Global indian international school jodhpur
372. Abhishek sharma  
Narayana e-techo school
373. Vinay kumer  
Prabha sunrise educational institute
374. Arman Kumar singh  
Dav public school sector 4 Bokaro Steel City
375. Bakshpreet Singh  
Akal Academy Gontipul
376. Alankrity Kumar  
DAV Public School Jamshedpur Jharkhand
377. Aryendu Nivatia  
Nalanda modern public school
378. abhinav  
mps
379. Joplin Bina  
Assam Rifles Public School Laitkor Shillong
380. Abadur  
K V DIMAPUR
381. Sahil kumar  
Mlj public school sonversa
382. Rituraj roy chowdhury  
Sri chaitanya vidya niketan
383. Pritam Kumar  
private candidate
384. Devashish gupta  
The sunn valley public school
385. Hardik mehta  
Sa jain vijay vallabh public school ambala city
386. S pratiruti  
Little hearts toddlers academy Kuhltyo , angul odisha
387. Sumit Kumar  
R.s.h.v kalyan vas New Delhi
388. Kunal Mani  
Patrachar Vidyalaya
389. Muhammed Thoufeeq

390. International Indian school al jubail  
Pumang Pratyush  
New Look Uchta Madhyamik Vidyalaya
391. B. mukesh  
Kamala Niketan school Trichy
392. Lucky yadav  
Baba international school
393. Akash yadav  
St Anthony public school
394. Rinki chahar  
Mkvviv
395. Abadur Rahman  
Kv dimapur
396. Vijay kumar  
HS memorial school, lucknow
397. Kunal Singh rana  
S.m public school
398. Shawn George  
International Indian School Al-Jubail
399. Shilpa Singh  
Private candidate
400. Goswami Deepaknath Baluknath  
Kumaon public school, Dwarahat. Dist: Almorah. (uttarakhand)
401. Jatin jatswal  
San atolanand residential academy
402. Bhunika Jha  
Sophia Senior Secondary School, Bikaner
403. Aman kumar  
NEZAMIA PUB SCTI JAMALUDDIN CHAK DANAPUR PATNA BR.
404. Jai parkash  
Govt Boys S S S J J Colony II Nangloi Delhi
405. SHIV KUMAR  
B INDIAN PUB SCH SAYYED KHANPUR SADAR SULTANPUR
406. Harikrishna soni  
Shri agrasen public school, agra road, jaipur
407. Priyanshu kumar  
Shikhar shishu sadan
408. Jonti dey  
K. V. No. 1 hokaro steel city (jharkhand)
409. CHRISTER THOMAS  
SANTA MARIA ACADEMY VALLACHIRA
410. Aditya Tiwari  
EMMANUEL Mission Sr. Sec School
411. Durgesh Kumar Jha  
Don Bosco School Purnea, Bihar
412. Ncha kumari  
Modern academy
413. Anup kumar mahto  
Radha govind sr sec public school ramgarh, jharkhand
414. Sunil bikash chakma  
Hansraj public school
415. Aman Yadav

416. Rahul international school  
Kamal joshi  
St. Theresa sen. Sec. School kathgadam
417. Shubham ojha  
Guru Harkrishan Public School
418. Mriganka Debnath  
Pragati senior secondary school, kota Rajasthan
419. Mohd Intiza  
Minto Circle School
420. Rajni yadav  
D.k Carmel residential school near zero mile ara
421. Harkirat singh Dhanoa  
Guru harkirshan public school
422. Anmol Narayan  
Delhi public school
423. Vijay kumar  
HS memorial school
424. Jadeja harshjeet  
Krishna international
425. Keertiman tiwari  
Gramanchal public school
426. Anand A  
Santa Maria Academy, Vallachira
427. Anjlina Mary john  
Patrachar vidyalaya
428. Himanshu kashyap  
Private candidate
429. Devang ambule  
Ira international
430. Shantam Srivastava  
Shri ram Public School
431. Rahul panigrahi  
Centurion public school
432. PRASHANT Soni  
Christ Convent School
433. Neha kumari  
Modern academy gaya
434. Nilesh Kumar  
St.kabir modern public school
435. Saurabh Singh  
Madhur memorial public SR. SEC school
436. Satyam shukla  
St Michael's sr sec school
437. Sachin Mandat  
Private Candidate
438. Adarsh kumar singh  
Sant pathik vidyalaya
439. Mohd adnan  
Sandhya public school
440. RISHAV KUMAR  
JAMSHEDPUR PUBLIC SCHOOL-(A.I.W.C)
441. Pranav Prasoon



- JVP
442. Harshit Lamba  
Diamond Public School Bhikanpur Moradabad
443. Nabeel  
J.N International School
444. Md Saif Ali  
Cosmos public School
445. Mohd. Ovais  
Shreya public senior secondary school
446. Ashok Patel  
Harihar singh academy
447. Bhawna tyagi  
Patrachar vidhyalaya
448. Aditya Verma  
Summount International School
449. Satish Chandra mushra  
Holy mission senior secondary high school
450. Aashi sinha  
Delhi public school
451. B.mukesh  
Karnala Niketan school cbse Trichy
452. Ashish pundir  
Atal adarsh bal vidhyalay
453. Deep Chayan Bhakal  
DOON PUBLIC SCHOOL
454. Muskan Rajput  
Lord Krishna Public School Datia.(M.P)
455. Shawn George  
International Indian School Al-Jubail
456. Naval kishore  
Career public School Korba Chhattisgarh
457. Shubham kumar  
Gilly mundy memorial community school
458. Sacha  
Lmaladha
459. Aman kumar  
Private condidate
460. Shalini  
Lm dhada school
461. Shomnad Safem  
International Indian School Al Jubail
462. Deepjyoti Das  
Jawahar Navodaya Vidyalaya
463. Rajnish Kumar Verma  
Kunwar convent school Ballia sahatwar up
464. Nihal khan  
J.N International School
465. Mehak Sehgal  
St. Paul Diocesan School
466. Vivek Kumar Singh Yadav  
Ghaziabad public school
467. Shariq Amin keyath hassan

468. International Indian school at Jabail , ksa  
Rashmi parwar  
Dev bhumi public school srinagar
469. Keertimaan tiwari  
Gramanchal public school
470. Suman saurabh  
Vivekananda public school
471. Madhurija Talukdar  
Sreeram Academy,pathsala Barpeta Assam
472. Shrey suluja  
Aimani international school
473. Mitesh jorwal  
Sadgum PUBLIC school, Jagatpura, Jaipur
474. Fiza  
J. N International School
475. Jonti dey  
k. V. No. 1 B S.City jharkhand
476. Mohd sahib  
Genius global academy
477. Sumyak pandey  
Gyan vifar
478. Gautam Gopal  
Model School Dalmianagar
479. Saayem Aluned  
Cambridge Public School
480. PRAKHAR SRIVASTAVA  
DEHRADUN PUBLIC SCHOOL
481. Swetaleen Sahoo  
Shree Krishna International School, Bhubaneswar, Odisha
482. amit kumar  
gdm public high school dokra muzzafarpur
483. Kushagra Tiwar  
ST Francis Academy Anepur Auraiya UP
484. SIMRANJIT SINGH  
Cheema public school
485. Kushagra Kumar Rai  
Gyan Niketan
486. Vijay Raj  
Mallikarjun school
487. Ankit Singh  
Private candidate
488. SUDHI  
INTERNATIONAL INDIAN SCHOOL
489. JASPAL SINGH  
Blue bells english high school
490. Pratham Shukla  
St Francis Academy Anepur Auraiya
491. Suraj Maharana  
S.G.N International School
492. Adarsh singh  
Tribhuvan Devi Academy kudipur sultanpur Up
493. Aditi patil

494. Bharati Vidyapeeth English medium school  
Bittu kumar  
Great mission public school
495. Azad kumar  
Scholars abode school
496. Nishant  
Rajindra public school
497. Sakina Kamboj  
DC dav public school
498. Aditya Pratap Singh  
Geeta Bal Bharti School
499. Prateeksha Pal  
Private candidate
500. Sachin Srivastava  
Ramshree public school orai ,Jalaun (UP)
501. Anish lakshakar  
Shivpuri public school
502. Akansha tyagi  
joseph and mary public school
503. Dikshita baruah  
Sreeram academy pathsala barpeta assam
504. Harsh Kumar Saw  
Sdani School For Excellence Sidhgora Jamshedpur
505. Priyanshu Verma  
The lucknow Public Collegiate Sharda nagar
506. Vikas amode  
School of scholars
507. Gogi Mesh  
GHSS, NAIARLAGUN
508. Vishu baliyan  
Rakhee public school
509. Vinay kumar  
HAL school ,lucknow
510. Prisca Joplin Bina  
Assam Rifles Public School Laitker Shillong 10
511. Shiva Niranjan  
Maharishi Vidya Mandir School in Orai, Uttar Pradesh
512. Aditya Kr Singh  
Amrit Public School
513. Shubham singh  
Kendriya vidyalaya mau up
514. Akhil kumar  
Central Academy
515. Jai khandelwal  
Tilak public school
516. Jatin jaiswal  
Sant atulanand residential academy
517. Deepjyoti Nath  
Green Valley Public School (Orwahati)
518. Dikshita baruah  
Sreeram academy pathsala barpeta assam
519. Pratyush gaurav

520. Holi cross school  
Muhit  
Cosmos public school
521. Tanishq gupta  
Fr agrel co-ed senior secondary school
522. Sushant shah  
New look school ,banswara
523. Aanand Kumar  
Resonance international school
524. Ankita Sharma  
Ngfs,Saket
525. Shivam  
Government Boys Senior Secondary School
526. VIJAY GOLIYA  
Ambuja public school
527. vaibhav srivastava  
deep memorial public school
528. Mani Aryan  
Global Indian International School
529. Rishu Raj  
Kalka Public School
530. Rinku Yadav  
Private candidate
531. Devang ambule  
Ira
532. ROHIT SHARMA  
JAYPEE VIDYA MANDIR ANOOPSHAHR
533. Abhishek Raj  
Modern Academy
534. Lokesh pundey  
Private candidate
535. ROHIT SHARMA  
JAYPEE VIDYA MANDIR ANOOPSHAHR
536. Himanshu  
Anand public school Kapurthala Punjab
537. Sudhanshu dhimaan  
Lords international school
538. Shristi komari  
Woodbine modern school allapati Ganga Sagar
539. Mihir kasana  
Patrachar vidhalaya bt-block shalimar high delhi
540. Abhay salaria  
Saffron city school kotla bajwara fathegarh pb
541. Ayush Tomar  
PC INSTITUTE GHAZIABAD
542. Ankush Yadav  
Suryansh public School
543. Himanshu  
MRI. Senior Secondary School
544. Rajnik Naha  
Maa Anandanayi Vidyapeeth School
545. Shivam singh

546. SRVS mughalsarai  
Rinku Yadav  
Private candidate
547. Abhishek dixit  
Jawahar navodaya vidhyalaya tukamgarh
548. Dhruv  
Rajindra public school
549. Tripti singh  
Vivekanand international school
550. Utkarsh dixit  
St Francis academy anepur Auraiya
551. Milandeep Gautam  
The mann school
552. Shivanshu Raj  
Vidya Sanskar school
553. Kaushik mishra  
Subhush public school
554. Chaitanya kumar Dehariya  
Private candidate
555. Md Aman  
Indian public school ghulabag
556. Shashwat Gupta  
St. Don Bosco college Lakhimpur kheri
557. Arshbir singh  
Guru Nanak public school kala bala
558. Saket Narayan  
Leads asian school
559. MD Junaid  
Govt boys sr sec no 2 sagarpur new delhi
560. Sudha saroj  
Dav public school daultuchua M.P
561. DEV RAJ  
VISHASIVI PUBLIC SCHOOL
562. Madhur Gautam  
The mann school
563. utsav kumar  
shiksha bharti public school
564. Ansh Chirag  
School of creative Learning
565. Laxman kumar  
Mrs.svm madhupur
566. Aniket Aggarwal  
Cbse patrachar shalimar bhag new Delhi
567. Khushi patel  
Madhavrao Scindia public school
568. Yudant Barve  
Don Bosco School ,Nero]
569. Parth Sarther Yadav  
Private Student
570. Pushpa kumari  
S.B.P Vidya Vihar
571. Abhishek

572. Ayan international public school  
Hari Haran R  
Kamala niketan
573. Siddhant Baghel  
Delhi public schools
574. Ankita Bose  
Central model school barrackpore
575. Rajpreet singh  
Guru nanak convent school
576. Laxman kumar  
Mmssvm madhupur
577. Anand Kumar  
Private candidate
578. Himakshi Singh  
Happy Home Public School
579. Laxman kumar  
Mmssvm madhupur
580. HARDIK POKAR  
The white eagles School
581. Saunidhya  
Ryan international school
582. Abhishek Kumar  
Patna central school
583. Aradhya Sethi  
Asha Modern School
584. Meenal gupta A  
Amrita vidyalayan
585. Praduman kumar  
Tirthankar Mahaveer Vidya Mandir
586. Nand Kishore  
G.b .s.s.s government school
587. Govind kumar singh  
D.A.V public school Madhepur
588. Dev bajsia  
Lingayas public school
589. Shresth Mani Tripathi  
PD Academy
590. Aman Kumar  
G. B. S. S. School Rajokari New Delhi 110038
591. Prabhnoor  
Sudesh vatika school bathinda
592. Sanjay Singh  
Kendriya vidhyalaya I.S P NEHRU NAGAR NASHIK (M.H)
593. DIPANSHU BHUPENDRA DUBEY  
private candidate
594. Muskan Sachdeva  
Private candidate
595. Supragya singh rathore  
Pallavi model school
596. Ramprasad.G  
Velammal Bodhi campus
597. Raunak Raj

598. Manav bharti public school  
Vansh  
Neugal public school
599. Roshan saini  
Private candidate
600. Vishal Kashyap  
SGRR PUBLIC SCHOOL
601. Rajesh  
DAV Public School, Naraingarh, Ambala, Haryana
602. Akhil  
Dehradun public school
603. Shreyansh Tiwari  
Shree Ratu Public School
604. Harsh vardhan  
Pradhan public school
605. Jameel khan  
Army public school
606. Shagun rana  
Titiksha public school
607. Puneet bhardwaj  
Private candidate
608. AGEYA CHAUHAN  
SMPKD SHIKSHAN SANSTHAN FIROZABAD
609. Vivek Singh shekhawat  
Kendrick Vidyalaya bsf dabra jaisalmer rajasthan
610. Sahil  
Bal vikas sr.sec school
611. Shubham Singh yadav  
Sun flower public school
612. Shivangi verna  
Indraprastha girls senior secondary school
613. Sameer khan  
G b s s school
614. AKANKSHA SHOKIYA  
SMPKD SHIKSHAN SANSTHAN FIROZABAD UP
615. Rohit Kumar  
Private Candidate
616. S pratiruti  
Little hearts toddlers academy Kuthiyo , angul odisha
617. Akshay bhardwaj  
St.joseph's Academy sarai box bheldi saran
618. Shubham Maheshwari  
Aakash public school
619. WarisChauhan  
Dav Sr.Sec.Public School (Naraingarh )Ambala,Haryana
620. Abhishek Chandra  
New Delhi Convent School
621. Fenil Bambharoliya  
Shree Vasishtha vidhyalaya
622. Nishant kumar  
Blue bells academy
623. Ayush Raj

624. ANR Public school  
SAURABH LODHI  
MAHARISHI VIDHYA MANDIR (SAGAR)
625. Dipanshu Dubey  
Private candidate
626. Samiddhi sharma  
Lisieux Anand School Panna, (M.P)
627. Krishna Kumar rai  
INDIAN PUB SCH HASDA RD GULABBAGH PURNIA BIHAR
628. Piyush Sharma  
DMA Rampur
629. Rajat Yadav  
joseph and mary public school
630. Chaitanya kumar dehuriya  
Private candidate.
631. Utkarsh goyal  
St andrews school
632. Dikshita barnah  
Sreeram academy pathsala barpeta assam
633. Kaushal Chandrakar  
OAV negipali
634. Sarf Ali  
Sarvodaya niketan
635. abhijeet kumar nigam  
m tugore sr. sec. school
636. Gopalakrishnan, v  
G.R.Thangamalgiri Vivekananda vidyalaya
637. Laxman Kumar  
Mmssvm madhupur
638. Jatin pal  
Shiksha bharti senior secondary school
639. Varun kumar sharma  
Kendriya vidyalaya lakhanpur
640. Raushan kumar  
ST JOHNS RES PUB SCH GONA GOPALPUR PATNA BR
641. Shubham khandari  
SGRR
642. Amanjeet Singh  
Guru Harkrishan Public School
643. Ganecy kaur  
Presentation convent school
644. Ravneet Kaur  
Garden valley international school bhattian machhiwara sahib
645. Harsh jalan  
Falima sec secondary school
646. ROHAN  
BHARIYA VIDHYAPEETH ENG MEDIUM
647. Piyush Shivhare  
Saumati Vidhya Mandir Public School
648. Sai Krishna sahu  
Sri Chaitanya educational institution
649. Anurag Kumar



650. Gyan Ganga international school  
Vedant Rasane  
SNBP International
651. Piyush pimple  
Teens world coprate school
652. Binin  
Santa mariya academy vallachira
653. Rounak Singh  
Tulsi Vidaya Niketan
654. Utkarsh goyal  
st andrews sen see school
655. Pratham gurjar  
alok institution
656. Dhruv aggarwal  
Dayanand saraswati sr see school
657. Samridhhi srivastav  
St. John senior secondary school
658. Aditya arora  
Guru harkrishan public school
659. Priyanshu panwley  
Anrit public school
660. Varun kaushal  
St. Xaviers sr. Sec school
661. Anant Srivastava  
Mayur Public School
662. Nazish khan  
Sarvodaya niketan
663. Nikita prakash  
DPS
664. RITIKA PANDEY  
ASSAM RIFLE PUBLIC SCHOOL
665. Ayush Raj  
Aaryan international school
666. Akshay choudhary  
Private
667. abhishek kumar pendey  
st. joseph's academy
668. Aniket Kumar  
Kid Z Public school
669. Shreya singh  
Wisdom public school
670. Sonu kumar  
St paul teghra
671. Varun Kisku  
Private Candidate
672. Siddharth kajagar  
Ideal indian school
673. Subhash Bhatt  
Beersheba sr.sec.suhool haldwani
674. Tushar  
Firdaus Amrut Center School
675. Mansi singh

676. Sunrise dwarka academy  
Deepanshu Trikha  
Rsd Raj Ratan School, ferozepur
677. Kunal Kant  
Public Central School
678. Md Anan  
Indian public school ghulabbag purnea
679. Ankit kumar  
Indian public school hasda road gulabbagh purnia bihar
680. Swati Agrawal  
Ashoka public school Sarangarh Raigarh CG
681. Jayant Nishad  
IRA INTERNATIONAL
682. Tana Tajap  
Govt.higher secondary school (naharlagun) Arunachal Pradesh
683. Puja Kumari  
Doon public school
684. Anshuman singh  
Sant karam singh academy
685. Licha Job  
Government Higher Secondary School
686. Harman Singh  
Bharat mata Saraswati Vidhya mandir
687. Rahul Nishad  
Police modern senior secondary school
688. Deepak Kumar  
Sun Shine Residential public school
689. Vikas  
Birta S.S.School
690. Akhand Ranjan yadav  
Army public school
691. Puja Kumari  
Doon public school
692. Anshuman singh  
Sant karam singh academy
693. Kajal twari  
Indraprastha public school ghaziabad
694. Vishal Sharma  
B S M senior secondary public school
695. Kumar Pranav  
private candidate
696. Rishabh Bhardwaj  
NAVUDAY CONVENT SR. SEC SCHOOL
697. Alif alam  
Central academy bariatu road Ranchi jharkhand
698. Mohit kumar  
G. M. S. S. Schoole maloya chandigarh
699. Aritya Jaiswal  
Sumount International School
700. Siddharth kajagar  
Ideal indian school
701. Rishav Raj

702. Creane Memorial High School  
Ashish aswal  
SGRR Ballawala
703. ARJUN PRASANTH  
BASELIOS VIDYANIKETHAN
704. Shalini Prasad  
Lady Anusuya Singhania Ednl. Academy Jhalawar (R.I)
705. BARATH KUMAR  
VAGGISVARI VIDYALAYA
706. Aniket Kumar  
Kid Z Public school
707. Joshua Sam Mathew  
Sree Narayana public School
708. Tushar Singh  
Lord Krishna public school
709. Akshat Porwal  
Yash public senior secondary school
710. Anuj Saini  
DAV Senior Secondary Public Dchool
711. Devansh Dubey  
Red Rose Education Centre
712. Priya Ranjan  
Sec.Dps Gaya
713. Prashant Kumar  
GDS ACADEMY
714. Ramneet kaur  
Royal convent school
715. Manjinder Singh  
HVM Convent School
716. Utam Kumar  
Adarsh Indian public school
717. durgesh kumar  
H.s memorial public school
718. Aditya Pratap  
Montfort Sen. Sec. School, Rke
719. AMAN JAIN  
MOTHER TERESA SENIOR SECONDARY CO-ED SCHOOL
720. Sonia Debnath  
Hindi Higher Secondary School
721. Amandeep kaur  
Royal convent school
722. Akshat Porwal  
Yash public senior secondary school
723. Raghav  
Rheema International School
724. Pratap basu  
Central Railway Sec. School & Jr. College School in Kalyan, Indiu,
725. Rishiraj Singh Sikarwar  
Victor Convent Higher Secondry School
726. Ishu sanjay gotambe  
Bharati vidhyapeeth
727. Sachin Kumar Singh

- Govt co-ed sr sec school panjabi basti Nangloi nd
728. Rishab hhardwaj  
Navoday convent sr. Sec school
729. Shubham Roy  
S.D.S.M School For Excellence, Jamshedpur, Jharkhand
730. Fahim ficos  
Ideal indian school
731. Jay Bamburiya  
Yash public senior secondary school
732. Meet Virani  
P. P. Savani International school
733. Arin rana  
Saraf public school
734. Jai Srivastava  
D.P.S R.K. Puram
735. siddhant kumar  
manav Bharti national school
736. Venil jain  
St paul school sheoganj
737. Adarsh Kumar  
Sri Ramakrishna sarada ashram math and mission
738. Shashank Jamwal  
ST EDWARD SCHOOL SHIMLA
739. Vishal choudhary  
SIKSHA SREE PUBLIC SCHOOL
740. Vijay Shankar  
Blue bells academy
741. Aditya Kumar  
Mayur Public School
742. Vijayansh  
Blue bells academy
743. Rakshit devere  
Vidya bhumi
744. Parth Arora  
Jai Hind Public School
745. Yogita mahawar  
Eden international school
746. Harmanpreet singh  
Oxford sr sec school
747. PRAVEEN PRATAP SINGH  
S.N.S National School
748. Abhishek Gupta  
Surenramath centenary school
749. Pardeep singh  
Sada ram bunsal memorial sen sec school
750. Samriddhi srivastav  
St. Johns senior secondary school
751. Pranay Goyal  
S.J.S Public School
752. Abhishek Verma  
Mr. Hakim Singh Verma
753. Abhishek Kumar

754. S. J. S. PUBLIC SCHOOL., kasganj  
Akash kumar  
Cambridge public school
755. Md Sufiyan Taufique  
Munani public school
756. Vandana  
MS.Memorial Public School Balganga Areraj Road Motihari
757. Md saifan  
Sarvodaya niketan
758. Sutdeep kumar  
Buddha public school shursha
759. Shivam sharma  
Neta defence academt (NDA)
760. Udit gokhale  
Yash public school
761. Anurag Shukla  
Lucknow public school
762. Vishal srivastav  
St. Johns senior secondary school
763. Aman sharma  
Jawahar Navodaya vidyalaya
764. Krutarth zalavadiya  
Shree swaminarayan mission surat
765. Raj  
Gyon jyoti international school
766. Abhishek Agarwal  
Buddha public school
767. Anshu dubey  
Thakur Dass Bhargava se.sec public school
768. Umair  
the doon valley public school
769. Naithokti janatia  
St. Xavier's higher sec. School pathaliaghat bishramganj tripura
770. Md. Asif  
St. Xavier's High School
771. Hrishikesh Chauhan  
St.jhons
772. Harsh Kumar  
Muntaz modern senior secondary school village ikroha
773. Teena Goswami  
Central academy
774. Pradeep. M  
Sowma Public school.manapparai
775. Keyur Mahyavanshi  
Matrix Academy School
776. Abhishek Verma  
Sheerwood College
777. Deepanker Singh  
Green Field Academy
778. Shubham  
Government Boy Secondary School Burari Delhi 110084
779. Himunshu Awasthi

780. Subhash Public Sr. Sec. School, Kanpur  
Harshit Panwar
781. Mashesh Public School jodhpur (raj.)  
Shubhrajit Das
782. Kendriya Vidyalaya kunjaban Agartala  
Jay Varshike  
Private candidate
783. Faiz khan  
Shafi public sr sec school
784. Deepali Shrivastava  
Gyansthali public school
785. Shivam Jaiswal  
Bhodicariya Senior Secondary School
786. Raj kumar Verma  
Private candidate
787. Shantanth  
Rgv
788. Abhishek Singh  
Divya international School
789. Muhammad Anwar  
International Indian school, Riyadh
790. Sumit Prakash  
Private Candidate
791. Sarthak Agarwal  
Ess Ess Convent Sr Secmdary School
792. Ashutosh  
Atam vidya mandir
793. GAURAV KUMAR  
FORTUNE CONVENT SCHOOL ,SANGRUR PB
794. Souvik Debouth  
Kendriya Vidyalaya no.1 Kunjaban Agartala
795. Archit kaushik  
Shri guru ram rai public school
796. Ayushi Gaurkhede  
Kopel Public School
797. Mohammad Zaid  
Ideal Indian School
798. T Devendra kumar  
Aps Ahmednagar
799. Aman kumar  
Dav sr sec school, naraingarh
800. Akhilesh Kumar  
Kt public school
801. Ashutosh Mishra  
Cp international
802. Rishav raj  
Nalanda academy senior secondary school
803. Chirag vats  
DDPS
804. Maliha ayman mazunder  
Don bosco school, silchar, Assam
805. Abhishek kumar

- Govt boys s.e.e. school rajokan New Delhi 110038  
806. Malibhatyman mazumder  
Don boseu school, silchar, Assam  
807. Saryam Singh  
S.N.S NATIONAL SCHOOL,  
808. Vedant Rusane  
SNBP International  
809. Om raibagi  
Aurita vidhyalaym

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION

WRIT PETITION(S)(CIVIL) NO(S). 586/2020

AMIT BATHLA & ORS.

PETITIONER(S)

VERSUS

CENTRAL BOARD OF  
SECONDARY EDUCATION & ANR.

RESPONDENT(S)

WITH

WRIT PETITION (C) NO.584/2020

WRIT PETITION (C) NO.590/2020

WRIT PETITION (C) NO.586/2020

WRIT PETITION (C) NO.583/2020

TRANSFER PETITION (C) NO.674/2020

O R D E R

1. The core issue involved in these matters is about conducting examinations for classes X and XII of the Central Board of Secondary Education (CBSE) and the Indian Certificate of Secondary Education (ICSE) respectively.

2. As regards CBSE examinations, the CBSE has presented a draft notification for our consideration.

3. After perusing the same and taking into account the suggestions given by the counsel





appearing for the concerned parties, we see no difficulty in permitting the CBSE to issue the said notification forthwith. The draft notification reads thus:

#### NOTIFICATION

Keeping in view the requests received from various State Governments and the changed circumstances as on date, following has been decided:

1. Examinations for classes X and XII which were scheduled from 1<sup>st</sup> July to 15<sup>th</sup>, 2020 stand cancelled.
2. Assessment of the performance of students in the cancelled examinations will be done based on the assessment scheme as suggested by competent committee of the CBSE for declaration of result for both class-X and class-XII. The said scheme is mentioned in Para-7 below.
3. Results based upon the aforesaid assessment scheme will be declared by 15<sup>th</sup> July, 2020 so that candidates can apply and seek admissions in Higher Education Institutions in India and abroad, based thereon.
4. However, for Class-XII, CBSE will conduct an optional examination in the subjects whose examinations were scheduled to be conducted from 1<sup>st</sup> July to 15<sup>th</sup> July, 2020 as soon as conditions are conducive, as assessed and decided by the Central Government. Candidates whose results will be declared based on the assessment scheme will be allowed to appear in these optional examinations to improve their performance, if they wish so.

However, the marks obtained by a candidate in these optional examinations will be treated as final for those who have opted to take these examinations.

5. For candidates in Class X, no further examinations will be conducted and the result declared by CBSE on the basis of assessment scheme will be treated as final.
6. For class-XII, the result declared by the CBSE under Sl. No. (2) above will be considered as final unless the students opt for Sl. No. (4) above.
7. Assessment Scheme:-
  - (a) For the students of both classes-X and XII, who have completed all their examinations, their results will be declared based on their performance in the examinations.
  - (b) For students who have appeared in the examinations in more than 3 subjects, the average of the marks obtained in best three performing subjects will be awarded in the subjects whose examinations have not been conducted.
  - (c) For students who have appeared in the examinations in only 3 subjects, the average of the marks obtained in the best two performing subjects will be awarded in the subjects whose examinations have not been conducted.
  - (d) There are very few students of class-XII, mainly from Delhi, who have appeared in the

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examinations in only 1 or 2 subjects. Their results will be declared based on performance in the appeared subjects and performance in internal/practical project assessment. These students will also be allowed to appear in the optional examinations conducted by CBSE to improve their performance, if they desire to do so. Result of these students will also be declared along with other students.

4. Resultantly, all these petitions pertaining to CBSE examinations pending in this Court or any other Court shall be deemed to be disposed of in terms of the proposed notification to be issued by the CBSE.

5. Accordingly, if any other petition is pending in this Court or any other Court concerning the subject of conducting examinations for Classes X and XII by the CBSE scheduled from 1<sup>st</sup> July, 2020 to 15<sup>th</sup> July, 2020, the same will be governed by this order and the notification approved by this Court.

6. As regards ICSE, the counsel appearing for the said Board, on instructions, stated that ICSE in principle would issue similar notification with additional aspects referred to in the

affidavit filed by them. To wit, paragraph 6 of the affidavit reads thus:

"6. In the light of the aforesaid, the Respondent has taken the following decisions with regard to the ICSE (Class 10) and ISC (Class 12) Year 2020 Examinations:

i) The remaining papers in the ICSE and ISC Year 2020 Examinations as scheduled from 1<sup>st</sup> July to 14<sup>th</sup> July 2020 as per press release/notification dated 22.05.2020 shall stand cancelled.

ii) Results of all the candidates for the remaining papers in the ICSE and ISC Year 2020 Examinations will be declared as per methodology decided and adopted by Respondent i.e. CISCE.

iii) If the situation is deemed conducive, in the near future, CISCE may give an option to candidates to write any or all of the remaining papers of the ICSE/ISC Year 2020 Examinations at a later date whereby the marks so obtained by the candidate in that written examination(s) shall be considered as their final marks."

7. Two aspects have been highlighted during the hearing by the counsel for the ICSE, as follows:

(i) ICSE may consider of conducting optional examination for Class X as well and abide by the same terms as regards the optional examination regarding Class XII referred to in the draft notification of CBSE, reproduced above.

(ii) The Assessment Scheme of ICSE is different, which would be notified within one week from today on the website of the ICSE.

Rest of the stipulations in the draft notification of CBSE, referred to above, are acceptable to ICSE in principle, which would be reflected in the proposed notification to be issued by the ICSE in that behalf.

8. In terms of this order, all proceedings/petitions pertaining to the subject matter of conducting examinations for classes X and XII by ICSE for Academic Year 2019-2020 pending in this Court or any other Court shall be governed by this order and deemed to be disposed of accordingly.

9. We make it clear that this order does not deal with any other issue which may arise for consideration in some other proceedings pending before the High court or this Court except the subject matter of conducting examinations for classes X and XII for Academic Year 2019-2020 by the CBSE and ICSE respectively.

10. The writ petitions, transfer petition and pending applications shall stand disposed of in the above terms.

....., J.  
(A.M. KHANWILKAR)

....., J.  
(DINESH MAHESHWARI)

....., J.  
(SANJIV KHANNA)

NEW DELHI  
JUNE 26, 2020.

ITEM NO.1+2+3                      \*REVISED  
Virtual Court 2                      SECTIONS X/PIL(W)/XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 566/2020

AMIT BATHLA & ORS.

Petitioner(s)

VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION & ANR.

Respondent(s)

{FOR ADMISSION IA No. 54475/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 54492/2020 - EXEMPTION FROM PAYING COURT FEE, IA No.  
57064/2020 - INTERVENTION/IMPLEADMENT, IA No. 54473/2020 - STAY  
APPLICATION}

WITH

W.P.(C) No. 584/2020 (X)  
IA No. 56068/2020 - EX-PARTE STAY  
IA No. 56070/2020 - EXEMPTION FROM FILING AFFIDAVIT}

W.P.(C) No. 590/2020 (X)  
IA No. 56835/2020 - EXEMPTION FROM FILING AFFIDAVIT}

W.P.(C) No. 596/2020 (PIL-W)  
IA No. 56973/2020 - EXEMPTION FROM FILING AFFIDAVIT}

W.P.(C) No. 583/2020 (X)  
FOR ADMISSION and IA No.56005/2020-EXEMPTION FROM FILING AFFIDAVIT

Transfer Petition(s)(C) No(s).674/2020 (XVI-A)  
{FOR ADMISSION and IA No.57356/2020-EX-PARTE STAY and IA  
No.57357/2020-EXEMPTION FROM FILING AFFIDAVIT

Date : 26-06-2020 These matters were called on for hearing today.

CDRAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Rishi Malhotra, AOR

Mr. Ajay Bhargava, Adv.  
Ms. Vanita Bhargava, AOR  
Ms. Trishala Trivedi, Adv.

Mr. Sandeep Jindal, AOR

Mr. Siddharth, In-person  
Mr. Rajat Sabu, Adv.

Mr. Mriganga Dutta, Adv.  
Mr. P. S. Sudheer, AOR  
Ms. Shruti Jose, Adv.

Mr. Jaideep Gupta, Sr. Adv.  
Mr. Kunal Chatterji, AOR  
Mr. Shoumendu Mukherji, Adv.  
Ms. Maitrayee Banerjee, Adv.  
Mr. Pravar Veer Misra, Adv.  
Mr. Vageesh Sharma, Adv.

For Respondent(s)

Mr. Tushar Mehta, S.G.  
Mr. Rupesh Kumar, AOR  
Mr. Rajeev Sharma, Adv.  
Ms. Neelam Sharma, Adv.  
Ms. Pankhuri Shrivastava, Adv.

Mr. Tushar Mehta, S.G.  
Mr. Gurmeet Singh Makker, AOR  
Mr. Kanu Agrawal, Adv.  
Mr. Rajat Nair, Adv.

Mr. Rupesh Kumar, AOR  
Mr. Rajeev Sharma, Adv.  
Ms. Neelam Sharma, Adv.  
Ms. Pankhuri Shrivastava, Adv.

Mr. Jaideep Gupta, Sr. Adv.  
Mr. Kunal Chatterji, AOR  
Mr. Shoumendu Mukherji, Adv.  
Ms. Maitrayee Banerjee, Adv.  
Mr. Pravar Veer Misra, Adv.  
Mr. Vageesh Sharma, Adv.

Mr. Mathews J. Nedumpara, Adv.  
Ms. Manju Jetley, AOR

Mr. Rahul G. Tanwani, Adv.  
Mr. Anantha Narayana M.G., AOR

Mr. Yuvraj P. Narvankar, Adv.  
Mr. Anand Dilip Landge, AOR

\*Mr. Karl Tomboly, Adv.  
Mr. Malcolm Sigamporia, Adv.  
Mr. Debmalya Banerjee, Adv.  
Mr. A.S. Aman, adv.  
Mr. Kartik Bhatnagar, Adv.  
Mr. Rohan Sharma, adv.



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Mr. Ujjwal Singh, Adv.  
Mr. Vardaan Wanchoo, Adv.  
For M/s. Karanjawala & Co.

UPON hearing the counsel the Court made the following  
O R D E R

The writ petitions, transfer petition and pending applications are disposed of in terms of the signed order.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

(Signed order is placed on the file.)

\* (For the purpose of appearance)

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ITEM NO.1+2+3                      Virtual Court 2                      SECTIONS X/PIL(W)/XVI-A

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 566/2020

ANIT BATHLA &amp; ORS.

Petitioner(s)

VERSUS

CENTRAL BOARD OF SECONDARY EDUCATION &amp; ANR.

Respondent(s)

(FOR ADMISSION IA No. 54475/2020 - EXEMPTION FROM FILING AFFIDAVIT  
IA No. 54492/2020 - EXEMPTION FROM PAYING COURT FEE, IA No.  
57864/2020 - INTERVENTION/IMPLEADMENT, IA No. 54473/2020 - STAY  
APPLICATION)

WITH

W.P.(C) No. 584/2020 (X)  
IA No. 56068/2020 - EX-PARTE STAY  
IA No. 56070/2020 - EXEMPTION FROM FILING AFFIDAVIT)W.P.(C) No. 590/2020 (X)  
IA No. 56835/2020 - EXEMPTION FROM FILING AFFIDAVIT)W.P.(C) No. 596/2020 (PIL-W)  
IA No. 56973/2020 - EXEMPTION FROM FILING AFFIDAVIT)W.P.(C) No. 583/2020 (X)  
FOR ADMISSION and IA No.56005/2020-EXEMPTION FROM FILING AFFIDAVITTransfer Petition(s)(C) No(s).674/2020 (XVI-A)  
(FOR ADMISSION and IA No.57356/2020-EX-PARTE STAY and IA  
No.57357/2020-EXEMPTION FROM FILING AFFIDAVIT

Date : 26-08-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) Mr. Rishi Malhotra, AOR

Mr. Ajay Bhargava, Adv.  
Ms. Vanita Bhargava, AOR  
Ms. Trishala Trivedi, Adv.

Mr. Sandeep Jindal, AOR

Mr. Siddharth, In-person

Mr. Rajat Sabu, Adv.

Mr. Mriganga Dutta, Adv.

Mr. P. S. Sudheer, AOR

Ms. Shruti Jose, Adv.

Mr. Jaideep Gupta, Sr. Adv.

Mr. Kunal Chatterji, AOR

Mr. Shoumendu Mukherji, Adv.

Ms. Maitrayee Banerjee, Adv.

Mr. Pravar Veer Misra, Adv.

Mr. Vageesh Sharma, Adv.

For Respondent(s)

Mr. Tushar Mehta, S.G.

Mr. Rupesh Kumar, AOR

Mr. Rajeev Sharma, Adv.

Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.

Mr. Tushar Mehta, S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. Kanu Agrawal, Adv.

Mr. Rajat Nair, Adv.

Mr. Rupesh Kumar, AOR

Mr. Rajeev Sharma, Adv.

Ms. Neelam Sharma, Adv.

Ms. Pankhuri Shrivastava, Adv.

Mr. Jaideep Gupta, Sr. Adv.

Mr. Kunal Chatterji, AOR

Mr. Shoumendu Mukherji, Adv.

Ms. Maitrayee Banerjee, Adv.

Mr. Pravar Veer Misra, Adv.

Mr. Vageesh Sharma, Adv.

Mr. Mathews J. Nedumpara, Adv.

Ms. Manju Jetley, AOR

Mr. Rahul G. Tanwani, Adv.

Mr. Anantha Narayana M.G., AOR

Mr. Yuvraj P. Narvankar, Adv.

Mr. Anand Dilip Landge, AOR

UPON hearing the counsel the Court made the following  
O R D E R

The writ petitions, transfer petition and  
pending applications are disposed of in terms of

the signed order.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

(Signed order is placed on the file.)

## SECONDARY SCHOOL EXAMINATION (CLASS X) RESULT 2020

Duration of Examination	15 February 2020 to 20 March 2020
Date of Result Declaration	15 July 2020

1.

Total number of Schools and Exam centers (Full Subjects)		
Year	Number of Schools	Number of Exam Centers
2019	19298	4974
2020	20387	5377

2.

Overall Pass Percentage (Full Subjects)					
Year	Registered	Appeared	Passed	Pass%	Increase in pass%
2019	1774299	1761078	1604428	91.11	
2020	1885885	1873015	1713121	91.46	0.36 %

3.

Region-wise Pass % - 2020 Regions (Full Subjects)		
	Name of Region	Pass %
1	Trivandrum	99.28
2	Chennai	98.95
3	Bengaluru	98.23
4	Pune	98.05
5	Ajmer	96.93
6	Panchkula	94.31
7	Bhubaneswar	93.20
8	Bhopal	92.86
9	Chandigarh	91.83
10	Patna	90.69
11	Dehradun	89.72
12	Prayagraj	89.12
13	Noida	87.51
14	Delhi West	85.96
15	Delhi East	85.79
16	Guwahati	79.12

4.(A)

Performance of Candidates in Delhi-East Region (Full Subjects)				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2020	188843	186889	160324	85.79

4.(B)

Performance of Candidates in Delhi-West Region (Full Subjects)				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2020	123936	122648	105432	85.96

4.(C)

Performance of Candidates in Over-All Delhi Region (Full Subjects)				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2019	325638	322067	260789	80.97
2020	312779	309537	265756	85.86

5.

Performance of Candidates in Foreign Schools (Full Subjects)				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2019	23697	23494	23200	98.75
2020	23841	23716	23400	98.67

6.

Gender wise Pass % (Full Subjects)			
GENDER	2019	2020	
Girls	92.45	93.33	Girls have done better than Beys by 3.17 %
Boys	90.14	90.14	
Transgender	94.74	78.95	

7.

Institution-wise Comparative Performance 2020 (Full Subjects)		
	Institutions	Pass %
1	KV	99.23
2	INV	98.66
3	CISA	93.67
4	INDEPENDENT	92.81
5	GOVT	80.91
6	GOVT AIDED	77.82

8.

Performance of CWSN candidates 2020 (Full Subjects)				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2019	5352	5233	5023	95.99
2020	5984	5867	5540	94.43

9.

Total number of candidates who scored >90% and >95% and above (2020) (Full Subjects)				
Total Candidates	>90% and above	Pass Percentage of students >90% above	>95% and above	Pass Percentage of students >95% above
2019	225143	12.78	57256	1.25
2020	184358	9.84	41804	2.23

10.

Total number of CWSN candidates who scored >90% and >95% and above (2020) (Full Subjects)		
Total Candidates	>90% and above	>95% and above
2019	275	48
2020	253	32

11.

Number of Candidates placed in Compartment (Full Subjects)		
Year	Number of Candidates	Percentage
2019	138705	7.88
2020	150198	8.02

**SENIOR SCHOOL CERTIFICATE EXAMINATION (CLASS XII)  
RESULT 2020**

<b>Duration of Examination</b>	<b>15 February 2020 to 30 March 2020</b>
<b>Date of Result Declaration</b>	<b>13 July 2020</b>

1.

<b>Total number of Schools and Exam centers (Full Subjects)</b>		
<b>Year</b>	<b>Number of Schools</b>	<b>Number of Exam Centers</b>
<b>2019</b>	12441	4627
<b>2020</b>	13169	4984

2.

<b>Overall Pass Percentage (Full Subjects)</b>					
<b>Year</b>	<b>Registered</b>	<b>Appeared</b>	<b>passed</b>	<b>Pass%</b>	<b>Increase in pass%</b>
<b>2019</b>	1218393	1205484	1005427	83.40	
<b>2020</b>	1203595	1192961	1059080	88.78	5.38 %

3.

<b>Region-wise Pass % - 2020 Regions (Full Subjects)</b>		
	<b>Name of Region</b>	<b>Pass %</b>
1	Trivandrum	97.67
2	Bengaluru	97.05
3	Chennai	96.17
4	Delhi West	94.61
5	Delhi East	94.24
6	Panchkula	92.52
7	Chandigarh	92.04
8	Bhubaneswar	91.46
9	Bhopal	90.95
10	Pune	90.24
11	Ajmer	87.60
12	Noida	84.87
13	Guwahati	83.37
14	Dehradun	83.22
15	Prayagraj	82.49
16	Patna	74.57



4.

<b>Performance of Candidates in Over-All Delhi Region (Full Subjects)</b>				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2020	259870	237901	224552	94.39

5.

<b>Performance of Candidates in Foreign Schools (Full Subjects)</b>				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2019	16099	16005	15273	95.43
2020	16103	16043	15122	94.26

6.

<b>Gender wise Pass % (Full Subjects)</b>			
GENDER	2019	2020	Girls have done better than Boys by 5.96 %
Girls	88.70	92.15	
Boys	79.40	86.19	
Transgender	83.33	66.67	

7.

<b>Institution-wise Comparative Performance 2020 (Full Subjects)</b>		
	Institutions	Pass %
1	JNV	98.70
2	KV	98.62
3	CTSA	98.23
4	GOVT	94.94
5	GOVT AIDED	91.56
6	INDEPENDENT	88.22

8.

<b>Performance of CWSN candidates 2020 (Full Subjects)</b>				
YEAR	REGISTERED	APPEARED	PASSED	PASS%
2020	2536	2475	2269	91.68

9.

Total number of candidates who scored >90% and >95% and above (2020) (Full Subjects)				
	>90% and above	Pass Percentage of students >90% above	>95% and above	Pass Percentage of students >95% above
Total Candidates	157734	13.74	38685	3.21

10.

Total number of CWSN candidates who scored >90% and >95% and above (2020) (Full Subjects)		
	>90% and above	>95% and above
Total Candidates	245	42

11.

Number of Candidates placed in Compartment (Full Subjects)		
Year	Number of Candidates	Percentage
2019	99207	8.23
2020	87651	7.35

ITEM NO.25 Court 3 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 773/2020

ANIKA SAMVEDI & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

{FOR ADMISSION }

Date : 31-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE SANJIV KHANNA

For Petitioner(s) \*Mr. Shakti Pandey, Adv.  
Mr. Gopal Balwant Sathe, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

We have heard counsel for the petitioners.

It is noticed that the petitioner(s) have not made representation to the Central Board of Secondary Education (C.B.S.E.).

It is open to the petitioner(s) to make representation to the competent authority of the C.B.S.E. within one week from today and if so made, the competent authority may consider the same appropriately and in accordance with law within one week therefrom and communicate the decision taken thereon to the representationist(s) within the same

time. The writ petition is disposed of accordingly.

We may not be understood to have expressed opinion either way on the merits of the controversy.

(NEETU KHAJURIA)  
COURT MASTER

(VIDYA NEGI)  
COURT MASTER

\*appearance slip not received.



# केन्द्रीय माध्यमिक शिक्षा बोर्ड

(मानव संसाधन विकास विभाग, भारत सरकार के अधीन एक स्वायत्त संगठन)

## CENTRAL BOARD OF SECONDARY EDUCATION

(An Autonomous Organisation under the Ministry of Human Resource Development, Govt. of India)



COORD/SO(MHRD)/2020

06.8.2020

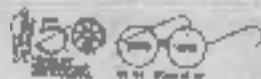
### COMPLIANCE OF THE ORDER OF THE HON'BLE SUPREME COURT OF INDIA DATED 31.7.2020 IN WRIT PETITION NO. 773 OF 2020 BY DECIDING THE REPRESENTATIONS AS RECEIVED BY CBSE FROM PETITIONERS

CBSE has received several representations citing the reference of Order passed by the Hon'ble Supreme Court of India in the Writ Petition (Civil) No (s) 773/2020 dated 31.7.2020. It has been requested in the representations that because of the COVID-19 pandemic, compartment examination to be conducted by CBSE for Class X & XII for the candidates who have been placed in compartment category as per Examination Bye-laws be cancelled.

Following are the important information on conduct of examinations and Covid-19 -

1. Examinations like University Terminal examinations, JEE(Main), NEET(UG), JEE(Advanced) etc. are to be conducted for the admissions in higher education/professional courses throughout the country.
2. Department of Higher Education, Ministry of Human Resource Development vide DO No. SECY(HE)/MHRD/2020 dated 04<sup>th</sup> July, 2020 requested Ministry of Home Affairs to accord permission regarding conduct of final term examinations of the Universities/Institutions to be conducted as per UGC guidelines on examinations and academic calendar for the Universities.
3. Ministry of Home Affairs, after examining the request of MHRD and taking into consideration the academic interest of large number of students, vide DO No. 40-3/2020-DM-I(A) dated 08<sup>th</sup> July, 2020 has granted exemption for opening of the educational institutions for the purpose of holding examination/evaluation work for final term examinations of the Universities/Institutions subject to following the detailed Standard Operating Procedures for the conduct of examinations as communicated to MHA.
4. Vide DO No. 40-3/2020-DM-I(A) dated 20<sup>th</sup> May, 2020 Home Secretary, Ministry of Home Affairs, Government of India has granted exemption to State Education Boards and CBSE from the lockdown measures to conduct of Board examinations for classes X & XII.
5. Vide Order No. 40-3/2020-DM-I(A) dated 29<sup>th</sup> July, 2020 MHA has issued guidelines on Unlock 3 also in which a large number of activities have been allowed with due precautions.

Contd.. 2/-



2

6. CBSE vide affidavit dated 25.6.2020 in the Honble Supreme Court of India has stated that candidates whose result has been declared based on the assessment scheme in the examinations scheduled from 1<sup>st</sup> July, 2020 to 15<sup>th</sup> July, 2020 will be allowed to appear in the optional examinations to improve their performance if they wish so. However, the marks obtained by a candidate in these optional examinations will be treated as final for those who have opted to take these examinations.


Competent Authority of the CBSE has considered the representations appropriately in view of above said information and is of the opinion that in case the Compartment examination is not conducted, future of large number of candidates will be adversely affected being the Classes X and XII. Accordingly, requests received in the form of representations for not holding the examination cannot be acceded to by the CBSE.

CBSE will hold the Compartment examination by following the detailed Standard Operating Procedures keeping in view the COVID-19 pandemic.

It was also requested that a notification be issued by CBSE declaring that the petitioner and the similarly placed 10<sup>th</sup> and 12<sup>th</sup> students can apply to any institution or school for further studies till the compartment examination are either cancelled or suspended. It is clarified that the request is against the Examination Bye-Laws and also does not fall under the ambit of CBSE.

A copy of the decision of the CBSE on the representations is being sent to the Learned Advocates of the Petitioners to communicate to their clients. Also, a copy of the same is being hosted on the website of CBSE for the information of other representations received by the CBSE.

Representations are disposed off accordingly

  
21/2/2020  
(Dr. Sanyam Bhardwaj)  
Controller of Examinations

To  
The Petitioners through their Advocate

## COVID-19 Statewise Status (Click to expand)

COVID-19 INDIA as on 13 August 2021, 06:20:57 AM IST (GMT+5:30) - Status as on 13 August 2021

Sl. No.	Name of State/UT	Active Cases		Cases (Recovered/Migrated)		Deaths	
		Total	Change since yesterday	Cumulative	Change since yesterday	Cumulative	Change since yesterday
1	Andaman and Nicobar Islands	622	64	648	64	20	
2	Andhra Pradesh	81112	100	130712	100	2666	80
3	Assam	670	1	2282	1	3	
4	Arunachal Pradesh	14467	50	12925	100	745	0
5	Bihar	27906	100	51662	100	282	0
6	Chhattisgarh	564	26	962	26	25	0
7	Chandigarh	3243	1	8049	1	66	0
8	Dadra and Nagar Haveli and Diu	44	0	1121	0	2	
9	Delhi	16729	60	130532	60	4115	0
10	Goa	2442	100	4405	100	15	0
11	Gujarat	14143	22	54165	22	2432	0
12	Haryana	4179	22	24381	22	362	0
13	Haryana Pradesh	4179	0	2441	100	51	0
14	Jammu and Kashmir	2422	1	1004	1	412	0
15	Jharkhand	9123	100	6838	100	172	0
16	Karnataka	40981	100	93968	100	3728	100
17	Kerala	23291	100	24822	100	129	0
18	Ladakh	492	1	1222	1	9	
19	Madhya Pradesh	9609	100	24728	100	995	0
20	Maharashtra	185665	100	361780	100	8723	100
21	Manipur	4596	1	2044	1	11	
22	Meghalaya	556	0	490	0	6	
23	Mizoram	22	0	252	0	0	
24	Nagaland	1889	0	951	0	8	0
25	Odisha	13870	100	24725	100	272	0
26	Puducherry	2654	100	2202	100	92	0
27	Rajasthan	2498	100	49315	100	263	0
28	Rajasthan	13472	0	32226	0	281	0
29	Sikkim	321	0	491	0	1	
30	Tamil Nadu	52984	100	228638	100	4922	100
31	Telangana	22528	100	52464	100	612	0
32	Tripura	422	100	4442	100	42	0
33	Uttarakhand	3222	100	6431	100	125	0
34	Uttar Pradesh	41890	100	22650	100	2060	0
35	West Bengal	28225	100	87124	100	2069	0
Total		614943	100	1228242	100	44286	100

(Including foreign Nationals)

(More than 70% cases due to community)

State wise distribution is subject to further verification and reconciliation

Our figures are being reconciled with NCDC



*Representative image*

## Community spread has started and the situation is bad, observes IMA

ANI | Updated: Jul 18, 2020 18:05 IST

New Delhi [India], July 18 (ANI): With one million people getting affected by COVID-19 (/topic/covid-19), the Indian Medical Association (IMA (/topic/ima)) is of the view that community spread has started and the situation is pretty bad.

While speaking to ANI, Dr V K Monga, the Chairman of IMA (/topic/ima) Hospital Board of India said, 'This is now an exponential growth. Every day the number of cases is increasing by more than around 30,000. This is really a bad situation for the country. There are so many factors connected with it but overall this is now



spreading to rural areas. This is a bad sign. It now shows a community spread."

According to the latest update by the Union Health Ministry (/topic/health-ministry), the total confirmed cases reached 10,38,716. There are 3,58,629 active cases and 6,53,751 cured/discharged/migrated. A total of 26,273 deaths have been registered to date.

Dr Monga further said, "Cases are penetrating down into towns and villages where it will be very difficult to control the situation. In Delhi, we were able to contain it, but what about interior parts of the country in Maharashtra, Karnataka, Kerala, Goa, Madhya Pradesh (which may be the new hotspots)?"

"All these issues are very important and the state governments should take full care and seek help of the Central government to control the situation," Monga said.

As many as 1,34,33,742 samples have been tested for COVID-19 (/topic/covid-19) till July 17. Of these 3,61,024 samples were tested on Friday, Indian Council of Medical Research (ICMR) said.

ICMR is ramping up testing facilities regularly. At present, 885 government laboratories and 368 private laboratory chains are conducting COVID-19 (/topic/covid-19) tests across the country.

"This is a viral disease that spreads very fast. To contain the disease there are only two options. Firstly, 70 per cent population contracts the disease and gets immune, and other is getting an immunisation (/topic/immunisation)," stated Monga.

Vaccination, being the greatest hope to contain COVID-19 (/topic/covid-19), India's two indigenous vaccine makers would be starting human trials soon.

"There has to be phases of trials then human trial, then efficacy and side effects. Also, importantly it has to be seen how long this immunity will last because most of the patients are unable to go beyond three months of immunity," said Dr Monga. (ANI)

## Goa: Canacona school to be Covid centre

TNN | Updated: Aug 2, 2020, 07:17 IST



POINGUJIM: Work to convert a government higher secondary school into a Covid care centre is under way, said Canacona deputy collector Satish Prabhu.

He said that one block of the school has been taken over to get the infrastructure ready in two classrooms, which will be converted into male and female wards.

"About 40 beds have been installed. The health department has to set up their equipment," Prabhu said

He also said that the higher secondary office in the other wing will function as usual.

Speaking to TOI, the health officer of Canacona

community health centre, Dr Vandana Desai, said things are gradually being set up at the proposed Covid care centre.

Source:

[https://m.timesofindia.com/city/goa/canacona-school-to-be-covid-centre/amp\\_articleshow/77309419.cms](https://m.timesofindia.com/city/goa/canacona-school-to-be-covid-centre/amp_articleshow/77309419.cms)



# केन्द्रीय माध्यमिक शिक्षा बोर्ड

( गणतन्त्र स्थापना दिनांक 26 अक्टूबर के 35वाँ दिन एक स्वतंत्र संगठन )

## CENTRAL BOARD OF SECONDARY EDUCATION

(An Autonomous Organisation under the Ministry of Human Resource Development, Govt. of India)



### PRESS NOTE

13.07.2020

### CBSE DECLARES CLASS XII RESULTS TODAY

The CBSE Class XII Board Examinations were scheduled to be conducted from 15.02.2020 till 30.03.2020. Due to spread of Covid-19 pandemic, CBSE was forced to cancel examinations scheduled from 19.03.2020 to 30.03.2020 in 12 subjects along with examinations in 11 subjects for students of North-Eastern Delh. These exams were re-scheduled to be held from 01 to 15 July 2020.

Looking at the uncertainties and unprecedented situation and keeping in mind the health and well-being of students, the Hon'ble Supreme Court of India passed orders on 26.06.2020, approving the assessment scheme of CBSE to compute results on the following criteria:

#### **ASSESSMENT SCHEME**

- For the students of both classes X and XII, who have completed all their examinations, their results will be declared based on their performance in the examinations.
- For students who have appeared in the examinations in more than 3 subjects, the average of the marks obtained in best three performing subjects will be awarded in the subjects whose examinations have not been conducted.
- For students who have appeared in the examinations in only 3 subjects, the average of the marks obtained in the best two performing subjects will be awarded in the subjects whose examinations have not been conducted.
- There are very few students of class-XII, mainly from Delhi, who have appeared in the examinations in only 1 or 2 subjects. Their results will be declared based on performance in the appeared subjects and performance in internal/practical/projects assessment. These students will also be allowed to appear in the optional examinations conducted by CBSE to improve their performance, if they desire to do so. Result of these students will also be declared along with other students. \*\*

#### **CHANCE FOR OPTIONAL EXAMINATION**

- CBSE will conduct an optional examination in the subjects whose examinations scheduled to be conducted from 01<sup>st</sup> July to 15<sup>th</sup> July 2020 as soon as conditions are conducive as assessed and decided by the Central Government.
- Candidates whose results have been declared based on the assessment scheme will be allowed to appear in these optional examinations to improve their performance, if they wish so. Marks obtained by a candidate in these optional examinations will be treated as final for those who had opted to take these examinations.



शिक्षा केंद्र, 2, समुदायिक केंद्र, प्रीत विहार, दिल्ली-110092  
 'SHIKSHA KENDRA' 2, COMMUNITY CENTRE, PREET VIHAR, DELHI-110092





## केन्द्रीय माध्यमिक शिक्षा बोर्ड

(मानव ससाधन विकास मंत्रालय, भारत सरकार के अधीन एक स्वायत्त संगठन)

## CENTRAL BOARD OF SECONDARY EDUCATION

An Autonomous Organisation under the Ministry of Human Resource Development, Govt. of India



→ However, even based on above criteria, the results of 400 students could not be computed and hence, their results will not be announced today

### CONDUCT OF OPTIONAL EXAMINATIONS

The schedule for taking options from the students who are eligible and the dates of the optional examinations will be announced subsequently in consultation with the Government of India.

### CONDUCT OF COMPARTMENT EXAMINATION

CBSE will announce the schedule of these examinations subsequently in consultation with the Government of India.

### REPLACEMENT OF TERM FAIL BY ESSENTIAL REPEAT

CBSE has decided to replace the term "Fail" by the term "Essential Repeat". Hence, in the result declared no "FAIL" term will be mentioned in the documents issued to the candidates and the result hosted on the website.

### CERTIFICATES IN DIGILOCKER

- Candidate's digital mark sheet, passing and migration certificates skill certificates are also available in DigiLocker. The DigiLocker account credentials have already been sent to students via SMS on their mobile number registered with CBSE.
- The certificates can also be downloaded from the DigiLocker mobile app available at Google Play

(<https://play.google.com/store/apps/details?id=com.digilocker.android>) or  
Apple App Store

(<https://apps.apple.com/in/app/digilocker/id1320618078>) to access your certificates. To login, use CBSE registered mobile number, OTP and enter the last 6 digits of your roll number as security pin.

### RECHECKING AND REVALUATION

The modalities in detail will be notified soon by the board.

Heartfelt thanks to the media for conveying and prominently positioning board's information to all stakeholders and public promptly and objectively even in most difficult times of this pandemic.

\*\*\*\*\*



शिक्षा केन्द्र, 2 समुदायिक केन्द्र, प्रीत विहार, दिल्ली-110092  
"SHIKSHA KENDRA" 2, COMMUNITY CENTRE, PREET VIHAR, DELHI-110092

Phone (cell) : 011-22506256-59, 22041807-08, Website: www.cbse.gov.in, www.cbse.nic.in





**केन्द्रीय माध्यमिक शिक्षा बोर्ड**  
(मानव संसाधन विकास विभाग, भारत सरकार के अधीन एक स्वायत्त संस्थान)  
**CENTRAL BOARD OF SECONDARY EDUCATION**  
(An Autonomous Organisation under the Ministry of Human Resource Development, Govt. of India)



**PRESS NOTE**

15.07.2020

**CBSE CLASS X RESULTS**

The CBSE Class X Board Examinations were scheduled to be conducted from 15.02.2020 till 20.03.2020. However, due to wide spread of Covid-19 pandemic, the exams scheduled from 19<sup>th</sup> to 31<sup>st</sup> March had to be postponed. After reassessing the situation and worldwide spread of Covid-19, it was decided that Board will no longer be able to conduct examinations including those to be conducted in North-Eastern Delhi.

Looking at the uncertainties and unprecedented situation, the Hon'ble Supreme Court of India passed orders on 26.06.2020, approving the assessment scheme of CBSE for class X to compute results on the following criteria:

**ASSESSMENT SCHEME**

- For the students, who have completed all their examinations, their results will be declared based on their performance in the examinations.
- For students who have appeared in the examinations in more than 3 subjects, the average of the marks obtained in best three performing subjects will be awarded in the subjects whose examinations have not been conducted.
- For students who have appeared in the examinations in only 3 subjects, the average of the marks obtained in the best two performing subjects will be awarded in the subjects whose examinations have not been conducted.

**CONDUCT OF COMPARTMENT EXAMINATION**

CBSE will announce the schedule of these examinations subsequently in consultation with the Government of India.

**REPLACEMENT OF TERM "FAIL" BY ESSENTIAL REPEAT**

CBSE has decided to replace the term "FAIL" by the term "Essential Repeat". Hence, in the result declared no "FAIL" term will be mentioned in the documents issued to the candidates and the result hosted on the website.



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"SHIKSHA KENDRA" 2, COMMUNITY CENTRE, PREET VIHAR, DELHI-110092



Phone (off.): 011-22509254-59, 22041307-08, Website: www.cbse.gov.in, www.cbse.nic.in



# केन्द्रीय माध्यमिक शिक्षा बोर्ड

( कलम संसाधन विकास परासथ, भारत सरकार के अधीन एक स्वायत्त संगठन )

## CENTRAL BOARD OF SECONDARY EDUCATION

(An Autonomous Organisation under the Ministry of Human Resource Development, Govt. of India)



### CERTIFICATES IN DIGILOCKER

- Candidate's digital mark sheet, passing and migration certificates, skill certificates are also available in DigiLocker. The DigiLocker account credentials have already been sent to students via SMS on their mobile number registered with CBSE.
- The certificates can also be downloaded from the DigiLocker mobile app available at **Google Play** (<https://play.google.com/store/apps/details?id=com.digilocker.android>) or **Apple App Store** (<https://apps.apple.com/in/app/digilocker/id1320618078>) to access your certificates. To login, use CBSE registered mobile number, OIP and enter the last 6 digits of your roll number as security pin.

**RECHECKING AND REVALUATION:** The modalities in detail will be notified soon by the board.

**CBSE POST-RESULT TELE-COUNSELLING:** The post-result Tele-counselling facility has been activated from 13.07.2020 and will continue till 27.07.2020 on **Toll-Free Number 1800 11 8004**. Students and parents can dial from any part of the country on all days from 9.30 am to 6.30 pm or access pre-recorded useful tips and other information on IVRS on the same number or visit CBSE website [www.cbse.nic.in](http://www.cbse.nic.in)

Heartfelt thanks to the media for conveying and prominently positioning board's information to all stakeholders and public promptly and objectively even in most difficult times of this pandemic.

\*\*\*\*\*



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"SHIKSHA KENDRA" 2, COMMUNITY CENTRE, PREET VIHAR, DELHI-110092



Phone (off.) : 011-22501256-68, 22941807-08, Website: [www.cbse.gov.in](http://www.cbse.gov.in), [www.cbse.nic.in](http://www.cbse.nic.in)

No. 40-3/2020-DM-I(A)  
Government of India  
Ministry of Home Affairs

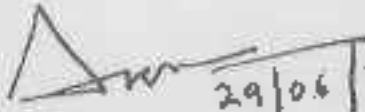
North Block, New Delhi-110001  
Dated 29 June, 2020

**ORDER**

Whereas, an Order of even number dated 30.05.2020 was issued for containment of COVID-19 in the country, for a period upto 30.06.2020;

Whereas, in exercise of the powers under section 6(2)(i) of the Disaster Management Act, 2005, National Disaster Management Authority (NDMA) has directed the undersigned to issue an order to re-open more activities in a calibrated manner, in areas outside the Containment Zones and to extend the lockdown in Containment Zones upto 31.07.2020,

Now therefore, in exercise of the powers, conferred under Section 10(2)(1) of the Disaster Management Act 2005, the undersigned hereby directs that guidelines on **Unlock 2**, as annexed, will be in force upto 31.07.2020.

  
29/06/2020  
Union Home Secretary

and, Chairman, National Executive Committee (NEC)

To:

1. The Secretaries of Ministries/ Departments of Government of India
2. The Chief Secretaries/Administrators of States/Union Territories  
(As per list attached)

Copy to:

- i. All Members of the National Executive Committee
- ii. Member Secretary, National Disaster Management Authority

## Guidelines for Phased Re-opening (Unlock 2)

[As per Ministry of Home Affairs Order No. 40-3/2020-DM-1 (A) dated 29 June, 2020]

### 1. Activities permitted during Unlock 2 period outside Containment Zones

In areas outside Containment Zones, all activities will be permitted, except the following:

- (i) Schools, colleges, educational and coaching institutions will remain closed till 31 July, 2020. Online/ distance learning shall continue to be permitted and shall be encouraged.

Training institutions of the Central and State Governments will be allowed to function from 15 July, 2020, for which Standard Operating Procedure (SOP) will be issued by the Department of Personnel & Training (DoPT).

- (ii) International air travel of passengers, except as permitted by MHA.
- (iii) Metro Rail.
- (iv) Cinema halls, gymnasiums, swimming pools, entertainment parks, theatres, bars, auditoriums, assembly halls and similar places.
- (v) Social/ political/ sports/ entertainment/ academic/ cultural/ religious functions and other large congregations.

Dates for re-starting the above activities may be decided separately and necessary SOPs shall be issued for ensuring social distancing and to contain the spread of COVID-19.

**Domestic flights and passenger trains have already been allowed in a limited manner. Their operations will be further expanded in a calibrated manner.**

### 2. Night curfew


Movement of individuals shall remain strictly prohibited between 10.00 pm to 5.00 am throughout the country, except for essential activities, including operation of industrial units in multiple shifts, movement of persons and goods on National and State Highways, loading and unloading of cargo and travel of persons to their destinations after disembarking from buses, trains and airplanes. Local authorities shall issue orders, in the entire area of their jurisdiction, under appropriate provisions of law, such as under Section 144 of CrPC, and ensure strict compliance.

### 3. National Directives for COVID-19 Management

National Directives for COVID-19 Management, as specified in Annexure I, shall continue to be followed throughout the country.

### 4. Lockdown limited to Containment Zones

- (i) Lockdown shall continue to remain in force in the Containment Zones till 31 July, 2020.

  
 29/06/2020



- (ii) Containment Zones will be demarcated by the District authorities after taking into consideration the guidelines of Ministry of Health & Family Welfare (MoHFW) with the objective of effectively breaking the chain of transmission. These Containment Zones will be notified on the websites by the respective District Collectors and by the States/ UTs and information will be shared with MoHFW.
- (iii) In the Containment Zones, only essential activities will be allowed. There shall be strict perimeter control to ensure that there is no movement of people in or out of these zones, except for medical emergencies and for maintaining supply of essential goods and services. In the Containment Zones, there shall be intensive contact tracing, house-to-house surveillance, and other clinical interventions, as required. Guidelines of MoHFW shall be effectively implemented for the above purpose.
- (iv) Activities in the Containment Zones shall be monitored strictly by the State/ UT authorities, and the guidelines relating to containment measures in these zones shall be strictly implemented.
- (v) States/ UTs may also identify Buffer Zones outside the Containment Zones, where new cases are more likely to occur. Within the buffer zones, restrictions as considered necessary may be put in place by the District authorities.
5. **States/ UTs, based on their assessment of the situation, may prohibit certain activities outside the Containment zones, or impose such restrictions as deemed necessary.**

However, there shall be no restriction on inter-State and intra-State movement of persons and goods including those for cross land-border trade under Treaties with neighbouring countries. No separate permission/ approval/ e-permit will be required for such movements.

**6. Movement of persons with SOPs**

Movement by passenger trains and *Shramik* special trains; domestic passenger air travel; movement of Indian Nationals stranded outside the country and of specified persons to travel abroad, evacuation of foreign nationals; and sign-on and sign-off of Indian seafarers will continue to be regulated as per SOPs issued.

**7. Protection of vulnerable persons**

Persons above 65 years of age, persons with co-morbidities, pregnant women, and children below the age of 10 years are advised to stay at home, except for essential and health purposes.

**8. Use of *Aarogya Setu***

- (i) *Aarogya Setu* enables early identification of potential risk of infection, and thus acts as a shield for individuals and the community.
- (ii) With a view to ensuring safety in offices and work places, employers on best effort basis should ensure that *Aarogya Setu* is installed by all employees having compatible mobile phones.

  
29/06/2020

(iii) District authorities may advise individuals to install the *Jaragya Neta* application on compatible mobile phones and regularly update their health status on the app. This will facilitate timely provision of medical attention to those individuals who are at risk.

**9. Strict enforcement of the guidelines**

(i) State/ UT Governments shall not dilute these guidelines issued under the Disaster Management Act, 2005, in any manner

(ii) All the District Magistrates shall strictly enforce the above measures

**10. Penal provisions**

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005, besides legal action under Section 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at Annexure II.

  
29/06/2020

Union Home Secretary

and, Chairman, National Executive Committee

## Annexure I


## National Directives for COVID-19 Management

1. **Face coverings:** Wearing of face cover is compulsory in public places; in workplaces; and during transport.
2. **Social distancing:** Individuals must maintain a minimum distance of 6 feet (2 gaz ki doori) in public places.  
Shops will ensure physical distancing among customers
3. **Gatherings:** Large public gatherings/ congregations continue to remain prohibited.  
Marriage related gatherings : Number of guests not to exceed 50  
Funeral/ last rites related gatherings : Number of persons not to exceed 20.
4. **Spitting in public places** will be punishable with fine, as may be prescribed by the State/ UT local authority in accordance with its laws, rules or regulations.
5. **Consumption of liquor, paan, gutka, tobacco** etc. in public places is prohibited.

Additional directives for Work Places

6. **Work from home (WFH):** As far as possible the practice of WFH should be followed
7. **Staggering of work/ business hours** will be followed in offices, work places, shops, markets and industrial & commercial establishments.
8. **Screening & hygiene:** Provision for thermal scanning, hand wash and sanitizer will be made at all entry and exit points and common areas.
9. **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc., will be ensured, including between shifts.
10. **Social distancing:** All persons in charge of work places will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff, etc.

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29/6/2020

### Offences and Penalties for Violation of Lockdown Measures

#### A. Section 51 to 60 of the Disaster Management Act, 2005

**51. Punishment for obstruction, etc.**—Whoever, without reasonable cause

- (a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act, or
- (b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

**52. Punishment for false claim.**—Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**53. Punishment for misappropriation of money or materials, etc.**—Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or wilfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**54. Punishment for false warning.**—Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

**55. Offences by Departments of the Government.**—(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

**56. Failure of officer in duty or his connivance at the contravention of the provisions of this Act.**—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of

his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

**57. Penalty for contravention of any order regarding requisitioning.**—If any person contravenes any order made under section 65, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

**58. Offence by companies.**—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly.

Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

*Explanation*—For the purpose of this section—

(a) "company" means anybody corporate and includes a firm or other association of individuals; and

(b) "director", in relation to a firm, means a partner in the firm.

**59. Previous sanction for prosecution.**—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

**60. Cognizance of offences.**—No court shall take cognizance of an offence under this Act except on a complaint made by—

- (a) the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised in this behalf by that Authority or Government, as the case may be; or
- (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorised as aforesaid.

**B. Section 188 in the Indian Penal Code, 1860**

**188. Disobedience to order duly promulgated by public servant.**—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain

order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

*Explanation.*—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

*Illustration*

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

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**GOVERNMENT OF MAHARASHTRA**  
**Department of Revenue and Forest, Disaster Management,**  
**Relief and Rehabilitation, Mantralaya, Mumbai- 400 032**  
**No: DMU/2020/CR. 92/DisM-I, Dated: 29<sup>th</sup> July, 2020**

**ORDER**

**Easing of Restrictions and Phase-wise opening of Lockdown. (MISSION BEGIN AGAIN)**

**References:**

- 1) The Epidemic Diseases Act, 1897.
- 2) The Disaster Management Act, 2005
- 3) Revenue and Forest, Disaster Management, Relief and Rehabilitation Department Order No. DMU-2020/C.R.92/DMU-I, Dated 2<sup>nd</sup> May 2020, 3<sup>rd</sup> May 2020, 5<sup>th</sup> May 2020, 11<sup>th</sup> May 2020, 15<sup>th</sup> May 2020, 17<sup>th</sup> May 2020, 19<sup>th</sup> May 2020, 21<sup>st</sup> May 2020, 31 May 2020, 4<sup>th</sup> June 2020, 25<sup>th</sup> June 2020, 29<sup>th</sup> June 2020, 6<sup>th</sup> July 2020 and 7<sup>th</sup> July 2020.
- 4) Ministry of Home Affairs (MHA) Order No. 40-3/2020-PM-1 (A) Dated 1<sup>st</sup> May 2020, 11<sup>th</sup> May 2020, 17<sup>th</sup> May 2020, 20<sup>th</sup> May 2020, 30<sup>th</sup> May 2020, 29<sup>th</sup> June 2020.

Whereas, in exercise of the powers, conferred under the Disaster Management Act 2005, the undersigned, in his capacity as Chairperson, State Executive Committee has issued an Order dated 29<sup>th</sup> June, 2020 to extend the lockdown measures up to 31<sup>st</sup> July, 2020 and issued revised consolidated guidelines from time to time vide above mentioned orders to contain the spread of COVID-19.

Whereas the State Government is satisfied that the State of Maharashtra is threatened with the spread of COVID-19 virus, and therefore to take certain emergency measures to prevent and contain the spread of virus, the Government in exercise of the powers conferred under Section 2 of the Epidemic Diseases Act, 1897, read with all other enabling provisions of The Disaster Management Act, 2005, it is expedient to extend the lockdown in the entire State of Maharashtra further till midnight of 31<sup>st</sup> August, 2020.

Now, therefore, in exercise of the powers conferred under Section 7 of the Epidemic Diseases Act, 1897 and the powers, conferred under The Disaster Management Act, 2005, the undersigned, in his capacity as Chairperson, State Executive Committee, hereby issues directions to extend the lockdown, with amendments, to operationalize MISSION BEGIN AGAIN for easing of restrictions and phase-wise opening, till 31<sup>st</sup> August, 2020 for

MISSION BEGIN AGAIN

1



containment of COVID-19 epidemic in the State and all Departments of Government of Maharashtra shall strictly implement the guidelines issued earlier from time to time.

It is directed that, considering the local conditions the concerned District Collector and the Commissioners of the Municipal Corporations in the State may enforce certain measures and necessary restrictions in specified local areas on the permitted non-essential activities and the movement of persons to contain the spread of the epidemic. It is further directed that the movement of persons for the purposes of non-essential activities like shopping and the outdoor exercises, shall be restricted within the neighbourhood area limits with all necessary prescribed mandatory precautions of wearing masks, social distancing and personal hygiene. It is also directed that the unrestricted movement will be permitted only for attending place of work which are open as mentioned in Annexure II and bonafide humanitarian requirement including medical reason.

It is further directed that the National Directives for COVID-19 management as specified in Annexure I shall be followed throughout the State. The activities already allowed and permitted from time to time as mentioned in Annexure II shall be continued and all earlier orders shall be aligned with this order and shall remain in force up to and inclusive of 31<sup>st</sup> August, 2020. Further easing under MISSION BEGIN AGAIN will be notified in the due course.

Any person violating these measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of the Disaster Management Act, 2005 besides legal actions under section 188 of the IPC, and other legal provisions as applicable. Extracts of these penal provisions are at Annexure III.

BY ORDER AND IN THE NAME OF THE GOVERNOR OF MAHARASHTRA



(SANJAY KUMAR)  
CHIEF SECRETARY  
GOVERNMENT OF MAHARASHTRA

Copy to :

1. Principal Secretary to Hon'ble Governor of Maharashtra, Mumbai.
2. Hon'ble Chairman, Maharashtra Legislative Council.
3. Hon'ble Speaker, Maharashtra Legislative Assembly.
4. Additional Chief Secretary to Hon'ble Chief Minister, Government of Maharashtra.

MISSION BEGIN AGAIN



## Annexure 1

(MISSION BEGIN AGAIN: Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 400 032, No: DMU/2020/CR. 91/DisM-1, Dated: 29<sup>th</sup> July, 2020)

National Directives for COVID-19 Management

- 1) **Face coverings** - wearing of face cover is compulsory in public places, in work places and during transport.
- 2) **Social distancing** – Individuals must maintain a minimum distance of 6 feet (2 Gaz Ki doori) in public places.  
Shops will ensure physical distancing among customers and will not allow more than five persons at one time.
- 3) **Gatherings** – large public gatherings / congregations continue to remain prohibited.  
Marriage related Gatherings – Number of guests not to exceed 50.  
Funeral / last rites related Gatherings – Number of persons not to exceed 20.
- 4) **Spitting in public places** will be punishable with fine, as may be prescribed by the concerned authority in accordance with its laws, rules or regulations.
- 5) **Consumption of liquor, Paan, tobacco, etc in public places** is prohibited.

Additional directives for work places.

- 6) **Work from Home (WFH)** – as far as possible the practice of WFH should be followed.  
Staggering of work / business hours will be followed in offices, workplaces, shops, markets and industrial & commercial establishments
- 7) **Screening and Hygiene** – provision for thermal screening, hand wash and sanitizer will be made available at all entry and exit points and common areas.
- 8) **Frequent sanitization** of entire workplace, common facilities and all points which come into human contact e.g. door handles etc. will be ensured, including between shifts.
- 9) **Social Distancing** – all persons in charge of workplaces will ensure adequate distance between workers, adequate gaps between shifts, staggering the lunch breaks of staff etc.

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## Annexure II

(MISSION BEGIN AGAIN: Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation, Mantralaya, Mumbai- 400 032, No: DMU/2020/CR. 92/Dism-1, Dated: 29<sup>th</sup> July, 2020)

A. In Municipal corporations of MMR Region including MCGM, Municipal Corporations of Pune, Solapur, Aurangabad, Malegaon, Nashik, Dhule, Jalgaon, Akola, Amravati and Nagpur following activities are permitted with restrictions as specified in the Orders issued from time to time. Standard Operating Procedure will be given by the concerned Urban Local Bodies.

- i) All essential shops which are allowed to remain open before this order, shall continue to do so.
- ii) All non-essential shops will be allowed to continue as per relaxations and guidelines issued vide Order 31<sup>st</sup> May, 2020, 4<sup>th</sup> June, 2020 and 29<sup>th</sup> June 2020 and are in operation as per the policy of respective Municipal Corporation. All non-essential markets, market areas & shops will remain open from 9 am to 7 pm. Liquor shops will continue to operate if permitted, home delivery or otherwise.
- iii) Malls and market complexes will be operational from 9 am to 7 pm with effect from 5<sup>th</sup> August, 2020 without theatres, Food Courts / Restaurants. However kitchen of restaurant and food courts will be allowed to operate in Malls wherein only home delivery through aggregators will be allowed..
- iv) E-commerce activity for essential as well as non-essential items & material.
- v) All the industrial units which are presently open will continue to operate.
- vi) All constructions sites (Public/Private) which are allowed to remain open and operational. All such pre-monsoon works (Public and Private) which are allowed.
- vii) Home delivery restaurants / Kitchen.
- viii) On-line / distance learning and related activities.
- ix) All Governments offices (excluding Emergency, health & Medical, treasuries, disaster management, police, NIC, Food & Civil Supply, FCI, N.Y.K., Municipal Services to function with 15% strength or 15 persons whichever is higher.
- x) All private offices can operate up to 10% strength or 10 people, whichever is more.
- xi) Activities related to self-employed people like plumbers, electricians, pest-control and technicians.
- xii) Garages to mend vehicles and workshops with prior appointments

- xiii) The inter-district movement of persons within the area of Municipal Corporations under the MMR (Mumbai Metropolitan Region) for the essential activities and the office purposes. For shopping purposes people are expected to use only nearby / neighbourhood markets only. Long distance travel for non-essential items will not be permitted.
- xiv) Marriage related gatherings on open spaces, lawns, Non Air conditioned halls as mentioned in Order dated 23<sup>rd</sup> June 2020.
- xv) Outdoor Physical Activities with restrictions
- xvi) Printing and Distribution of newspapers (including home delivery)
- xvii) The offices/staff of Educational institutions (Universities/ Colleges/ Schools) for the purpose of non-teaching purposes including development of e-content, evaluation of answer sheets and declaration of results, research workers and scientists.
- xviii) Barber Shops, Spas, Saloons, Beauty Parlors with conditions as permitted by State Government as mentioned in Order dated 25<sup>th</sup> June 2020.
- xix) Outdoor non team sports like Golf courses, outdoor firing range, outdoor gymnastics, tennis, outdoor badminton and table tennis will be allowed with physical distancing and sanitation measures with effect from 5<sup>th</sup> August, 2020. Swimming pools will not be allowed to operate.
- xx) Movement of people is allowed in following manner:
- |                     |                             |
|---------------------|-----------------------------|
| Taxi/Cab/aggregator | Only essential 1 + 3        |
| Rickshaw            | Only essential 1 + 2        |
| Four Wheeler        | Only essential 1 + 3        |
| Two wheeler         | 1 + 1 with helmet and mask. |
- Wearing of mask shall be compulsory in transport system.
- xxi) Any other allowed and permitted activity by any specific/ general order.

**B. In the rest of State except the areas covered in above A, all activities, which are not explicitly prohibited or banned, shall continue to be permitted, with restrictions as specified in the Orders issued from time to time:-**

- i. All essential shops which are allowed to remain open before this order, shall continue to do so.

- ii. Intra district bus service will be allowed with maximum 50% capacity per bus with physical distancing and sanitation measures.
- iii. Inter-district movement will continue to be regulated.
- iv. All non-essential markets / shops will remain open from 9 a.m. to 7 p.m.
- v. Malls and market complexes will be operational from 9 am to 7 pm with effect from 5<sup>th</sup> August, 2020 without theatres. Food Courts / Restaurants. How ever kitchen of restaurant and food courts will be allowed to operate in Malls wherein only home delivery through aggregators will be allowed. Standard Operating Procedure will be given by the concerned Urban / Rural Local Bodies.
- vi. Marriage related gatherings on open spaces, lawns, Non Air conditioned halls as mentioned in Order dated 23<sup>rd</sup> June 2020.
- vii. Outdoor Physical Activities with restrictions
- viii. Printing and Distribution of newspapers (including home delivery)
- ix. The offices / staff of Educational Institutions (Universities/ Colleges/ Schools) for the purpose of non-teaching purposes including development of e-content, evaluation of answer sheets and declaration of results, research workers and scientists.
- x. Barber Shops, Spas, Saloons, Beauty Parlors with conditions as permitted by State Government as mentioned in Order dated 25<sup>th</sup> June 2020.
- xi. Outdoor non team sports like Golf courses, outdoor firing range, gymnastics, tennis, outdoor badminton and malkhand will be allowed with physical distancing and sanitation measures with effect from 5<sup>th</sup> August, 2020. Swimming pools will not be allowed to operate.
- xii. All public and private transport will follow passenger management:

Two wheeler	1 + 1 with helmet and mask.
Three wheeler	Only essential 1 + 2
Four Wheeler	Only essential 1 + 3

Wearing of mask shall be compulsory in transport system

- xiii. Any other allowed and permitted activity by any specific/general order.

**C. Easing of Restrictions and opening up of the activities which remain prohibited across the State will be done in phased manner alongwith Standard Operating Procedures / Guidelines.**

*[Handwritten signature]*

Annexure II]

[Department of Revenue and Forest, Disaster Management, Relief and Rehabilitation,  
Mantralaya, Mumbai- 40032, Order No: DMU/2020/CR. 92/DisM-1, Dated: 29<sup>th</sup> July,  
2020]

**Offences and Penalties for Violation of Lockdown Measures****A. Section 51 to 60 of the Disaster Management Act, 2005**

**51. Punishment for obstruction, etc.—**Whoever, without reasonable cause —

(a) obstructs any officer or employee of the Central Government or the State Government, or a person authorised by the National Authority or State Authority or District Authority in the discharge of his functions under this Act; or

(b) refuses to comply with any direction given by or on behalf of the Central Government or the State Government or the National Executive Committee or the State Executive Committee or the District Authority under this Act,

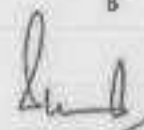
shall on conviction be punishable with imprisonment for a term which may extend to one year or with fine, or with both, and if such obstruction or refusal to comply with directions results in loss of lives or imminent danger thereof, shall on conviction be punishable with imprisonment for a term which may extend to two years.

**52. Punishment for false claim.—**Whoever knowingly makes a claim which he knows or has reason to believe to be false for obtaining any relief, assistance, repair, reconstruction or other benefits consequent to disaster from any officer of the Central Government, the State Government, the National Authority, the State Authority or the District Authority, shall, on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**53. Punishment for misappropriation of money or materials, etc.—**Whoever, being entrusted with any money or materials, or otherwise being, in custody of, or dominion over, any money or goods, meant for providing relief in any threatening disaster situation or disaster, misappropriates or appropriates for his own use or disposes of such money or materials or any part thereof or willfully compels any other person so to do, shall on conviction be punishable with imprisonment for a term which may extend to two years, and also with fine.

**54. Punishment for false warning.—**Whoever makes or circulates a false alarm or warning as to disaster or its severity or magnitude, leading to panic, shall on conviction, be punishable with imprisonment which may extend to one year or with fine.

**55. Offences by Departments of the Government.—**(1) Where an offence under this Act has been committed by any Department of the Government, the head of the Department shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly unless he proves that the offence was



committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a Department of the Government and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any officer, other than the head of the Department, such officer shall be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

56. **Failure of officer in duty or his connivance or the contravention of the provisions of this Act.**—Any officer, on whom any duty has been imposed by or under this Act and who ceases or refuses to perform or withdraws himself from the duties of his office shall, unless he has obtained the express written permission of his official superior or has other lawful excuse for so doing, be punishable with imprisonment for a term which may extend to one year or with fine.

57. **Penalty for contravention of any order regarding requisitioning.**—If any person contravenes any order made under section 63, he shall be punishable with imprisonment for a term which may extend to one year or with fine or with both.

58. **Offence by companies.**—(1) Where an offence under this Act has been committed by a company or body corporate, every person who at the time the offence was committed, was in charge of, and was responsible to, the company, for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the contravention and shall be liable to be proceeded against and punished accordingly: Provided that nothing in this sub-section shall render any such person liable to any punishment provided in this Act, if he proves that the offence was committed without his knowledge or that he exercised due diligence to prevent the commission of such offence. (2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company, and it is proved that the offence was committed with the consent or connivance of or is attributable to any neglect on the part of any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also, be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

*Explanation.*—For the purpose of this section— (a) "company" means anybody corporate and includes a firm or other association of individuals; and (b) "director", in relation to a firm, means a partner in the firm.

59. **Previous sanction for prosecution.**—No prosecution for offences punishable under sections 55 and 56 shall be instituted except with the previous sanction of the Central Government or the State Government, as the case may be, or of any officer authorised in this behalf, by general or special order, by such Government.

60. **Cognizance of offences.**—No court shall take cognizance of an offence under this Act except on a complaint made by— (a) the National Authority, the State Authority,

the Central Government, the State Government, the District Authority or any other authority or officer authorized in this behalf by that Authority or Government, as the case may be; or (b) any person who has given notice of not less than thirty days in the manner prescribed, of the alleged offence and his intention to make a complaint to the National Authority, the State Authority, the Central Government, the State Government, the District Authority or any other authority or officer authorized as aforesaid.

**B. Section 188 in the Indian Penal Code, 1860**

**188. Disobedience to order duly promulgated by public servant.**—Whoever, knowing that, by an order promulgated by a public servant lawfully empowered to promulgate such order, he is directed to abstain from a certain act, or to take certain order with certain property in his possession or under his management, disobeys such direction, shall, if such disobedience causes or tends to cause obstruction, annoyance or injury, or risk of obstruction, annoyance or injury, to any person lawfully employed, be punished with simple imprisonment for a term which may extend to one month or with fine which may extend to two hundred rupees, or with both; and if such disobedience causes or tends to cause danger to human life, health or safety, or causes or tends to cause a riot or affray, shall be punished with imprisonment of either description for a term which may extend to six months, or with fine which may extend to one thousand rupees, or with both.

*Explanation.*—It is not necessary that the offender should intend to produce harm, or contemplate his disobedience as likely to produce harm. It is sufficient that he knows of the order which he disobeys, and that his disobedience produces, or is likely to produce, harm.

*Illustration*

An order is promulgated by a public servant lawfully empowered to promulgate such order, directing that a religious procession shall not pass down a certain street. A knowingly disobeys the order, and thereby causes danger of riot. A has committed the offence defined in this section.

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**Proceedings of the District Collector & Chairperson,  
District Disaster Management Authority  
Thiruvananthapuram  
(Present: Dr. Navjot Khosa IAS)**



(Issued as 26, 30, 34 of Disaster Management Act, 2005)

**DDMA/01/2020/COVID/CZ-27**

**Dtd: 28.07.2020**

- Sub :** COVID 19 – nCorona Virus Outbreak Control – Containment Zone declaration directions and procedures Orders issued – reg.
- Read :**
1. GO(Ms) No. 54/2020/H&FWD published as SRO No. 243/2020 dtd 21.03.2020
  2. Order of Union Government No 40-3/2020-DM-I(A) dated 01.05.2020
  3. Order of Union Government No 40-3/2020-DM-I(A) dated 17.05.2020
  4. GO(Ms) No. 106/2020/GAD dtd 01.06.2020
  5. GO(Ms) No. 18/2020/DMD dtd 17.06.2020
  6. DDMA order No. UDMA/01/2020/COVID/CZ-14 dated 05-07-2020
  7. DDMA order No. DDMA/01/2020/COVID/CZ-14 (6) dated 12-07-2020
  8. DDMA order No. DDMA/01/2020/COVID/CZ-14(7) dated 19-07-2020

Whereas, Covid-19, is declared as a global pandemic by the World Health Organisation, Government of India also declared it as a disaster and announced several measures to mitigate the epidemic, Government of Kerala, has deployed several stringent measures to control the spread of the epidemic.

And whereas, SRO notification issued by Govt of Kerala as Kerala Epidemics Diseases, Covid19, Regulations 2020 in official gazette stipulates that all possible measures shall be incorporated to contain the disease.

And whereas, more than 2936 five cases are treated in various hospitals in the district as on date, and epidemiological investigation is being carried out in each and every case and their primary and secondary contacts are being traced for effective containment of further transmission of disease.

And whereas, the District Authority has examined the matter in detail along with recommendations received from the Committee chaired by Chief Secretary on 28/7/2020 and is convinced that restrictions in the existing lockdown in Trivandrum Corporation can be eased and

*[Signature]*  
28.7.20



relaxations to ensure livelihood and revive normal day to day activities can be allowed. The wards which are in containment zones will continue to remain so with strict restrictions as mentioned in the specific orders declaring those wards as critical / containment zones.

And now therefore, I, Dr. Navjet Khosa IAS, District Collector & Chairperson of District Disaster Management Authority under the powers vested with me as the District Authority to invoke the provisions envisaged in the sec 26, 30 and 34 of the Disaster Management Act 2005 and passes the order as follows.

### Order

1. The entire Thiruvananthapuram Corporation will continue to be in lockdown with following relaxations in non-containment wards from midnight of 28.7.2020 until further orders.
2. All offices of the Government of India and Government of Kerala are permitted to be opened with maximum 1/3<sup>rd</sup> of the staff. All necessary arrangements for the same shall be ensured by the Head of the office. All meetings shall be convened through online platform as far as possible. All essential offices including Government press shall be functional.
3. All offices of the private enterprises may be opened but with maximum presence of 25% of the staff.
4. All other staff may continue to work from home only.
5. Hotels and Restaurants may function for parcel services from take away counters. No in house dining is permitted.
6. Home delivery is permitted in non containment zone.
7. Public Transport ( including taxis and autorickshaws) is allowed with 50% carriage capacity in non containment zones.
8. All shops may remain open from 7 am to 7 pm after adhering to Covid 19 protocol. All shops shall keep a time slot from 4pm – 6pm dedicated only to senior citizens.
9. Hyper markets, Malls, salons, spas and beauty parlours shall not be opened until further orders.
10. All Congested market places shall be allowed to function with strict entry - exit protocols. The maximum number of persons permitted at any point of time into the market shall be fixed and regulated by Police.
11. Transportation inside/outside and through Corporation is permitted in Non containment wards. However, only transit shall be allowed through Containment wards.
12. All agricultural, farming and construction activities are permitted in non containment wards of the Corporation.

  
29.7.20

13. The public exams in all educational institutions within the Thiruvananthapuram Corporation stands suspended.
14. Cinema halls, gymnasiums, swimming pools, entertainment parks, theatres, auditoriums, bars, assembly halls and similar places shall remain closed until further orders.
15. No social, political, sports, entertainment, academic, cultural, religious functions and other large gatherings/congregations are allowed.
16. The existing Critical Containment Zone in Coastal areas and Containment zones within and outside the city corporation limits will continue to be in force until further orders. The relaxations mentioned in this order are not allowed in the following wards of Thiruvananthapuram Corporation.

Wards which declared as Coastal Critical Containment Zone and continue to remain so :-

- 100 Pallithura
- 99 Poudkadayu
- 89 Sangumogham
- 88 Vellekadavu
- 90 Vettukadu
- 87 Valiyathura
- 78 Muttahara
- 77 Beemapally
- 76 Beemapally East
- 75 Manikyavilakam
- 74 Puthenpally
- 66 Poonthura
- 65 Thiruvallom
- 64 Vellar
- 63 Harbour
- 62 Vizhijam
- 61 Kottapuram
- 60 Mullur

Wards which are Declared as Containment Zones and continue to remain so until further orders are

- 1 Kazhakkootam
- 5 Cheruvaikkal

  
28.7.20

- 6 Ulfcoi
- 10 Powlikkonam
- 11 Njandorkkonam
- 17 Palton
- 18 Mutlada
- 19 Kudappanakkunnu
- 23 Kowdiar
- 26 Kumukuzhy
- 28 Thycaud
- 35 Karamana
- 59 Venganoor
- 71 Chala
- 81 Champandour
- 92 Kadakumpally

Only essential services shall be allowed and movement of people inside and outside of these wards shall be regulated by single entry and exit point by Police.

17. The Incident Commander and Tahsildar, concerned Taluks shall ensure strict containment activities are implemented as per Government instructions.

18. Police shall ensure the guidelines issued by Government of India and Government of Kerala and DDMA regarding the containment zones are complied with in letter and spirit.

19. District Medical Officer shall ensure that Health activities planned as per the ref cited 3 and 6 is been implemented. DMO shall furnish a daily progress report to this office by 8.00PM everyday to the email [ddmatypm.rev@kerala.gov.in](mailto:ddmatypm.rev@kerala.gov.in).

20. Any person violating these containment measures will be liable to be proceeded against as per the provisions of Section 51 to 60 of Disaster Management Act 2005, besides legal action under section 188 of IPC.

  
 29.7.20  
 District Collector & Chairperson  
 District Disaster Management Authority  
 Thiruvananthapuram

## Copy to:

1. Executive Assistant to Chief Secretary
2. PA to Secretaries Government of Kerala
3. Member Secretary SDMA
4. ADM and SDMs
5. District Police Chief, Thiruvananthapuram (City, Rural)
6. DMO, Thiruvananthapuram
7. All Tahsildars and Incident Commanders
8. Secretary, Thiruvananthapuram District Panchayat
9. Secretary, Thiruvananthapuram Corporation
10. Deputy Director of Panchayat, Thiruvananthapuram
11. District Level Officers of All Departments
12. District Information Officer (for publicity)
13. District Information Officer (for website publication)

**Arvind Kejriwal**  
Chief Minister

National Capital Region,  
Delhi Government, Delhi  
Secretariat, J.P. Estate, New  
Delhi 110002  
Office: 23392020,  
23392030

IG Letter No. CM/CO/1863

Dated: 11.07.2020

Respected Prime Minister Sir,

UGC has issued guidelines to schools and colleges to get conduct written offline or online exams of students for last semester. Because of these guidelines today lakhs of youth, teachers and parents are having aggression in entire country. All are supporting that this decision is wrong and this should be withdrawn immediately.

Renowned colleges of country like IIT, NLU have already issued degrees of last semester to students on the basis of internal evaluation, then why all other institutes cannot issue degrees to their students. During this period of Corona in the entire world all famous higher universities have issued

degrees to their students on the basis of internal evaluation of their students.

At the time of this phenomenal disaster like Corona phenomenal decisions have to be taken. During this period it is duty of all governments that they should remove problems from the life of public and give strength to them for fighting in these critical circumstances.

On this subject Delhi Government and other State Governments have already issued appropriate guidelines to their colleges to cancel all examinations and issued directions for giving degrees to their students on the basis of other alternative grounds. But in cases of Central Colleges in which includes Delhi University also, this decisions has to be taken by the Central Government.

Central Human Resources Ministry and UGC are not ready to change their decision on this subject. Now it seems that this problem can be resolved by your interference only. It is my humble request to

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you that in the interest of Andhra the Central Government and UGC may award the guidelines and cancel the exams of this semester and save the future of our youth.

With respect,

Sd/-

(Kevind Kejrwal)

Shri K. Srinivas Reddy, M. A. J.,  
Hon'ble Prime Minister,  
Government of India  
South Block, New Delhi

// True Translated Copy //

**MINUTES OF THE MEETING DATED 13 JULY 2020 OF THE STATE DISASTER  
MANAGEMENT AUTHORITY**

The Meeting of State Disaster Management Authority regarding examination of students of vocational and traditional courses under the control of Higher and Technical Education Department on the background of COVID-19 epidemic held on July 13, 2020 through Video Conferencing under the chairmanship of the Hon. Chief Minister.

The following members were present in the meeting via video conferencing.

1. Hon'ble Deputy Chief Minister.
2. Hon'ble Minister, Disaster Management, Relief and Rehabilitation
3. Hon'ble Minister, Higher and Technical Education
4. Hon'ble Chief Secretary
5. Principal Secretary, Department of Public Health
6. Commissioner, Greater Mumbai Municipal Corporation, Mumbai
7. Secretary, Department of Higher and Technical Education
8. Secretary, Law and Justice Department
9. Director (Disaster Management Division), Mantralaya Mumbai.

At the beginning of meeting, Secretary, Department of Higher and Technical Education presented to the Committee the action taken by the State Disaster Management Authority as per the meeting held on June 18, 2020. The University Grants Commission, in its letter dated July 6, 2020, has made it mandatory to take the college examination and in this case, it has decided to take the examination. Also, a request has been made to the MHRD and the University Grants Commission for approval in the Government Resolution dated 19 June 2020 taken by the State. Apex institutions have also been requested for vocational courses. However, no response has been received yet.

The Secretary, Department of Higher and Technical Education said however, the All India Institute of Technical Education and the Pharmacy Council of India have informed that universities are required to conduct examinations as per the instructions of the University Grants Commission.

Regarding the current situation of COVID-19, the Commissioner, Mumbai Municipal Corporation, (BMC) gave information about the current situation in MMR area. He further said that in the situation arising out of this pandemic disease, it is not possible to conduct college



examinations at present in the MMR area which is being used as Isolation wards of college buildings and hostels.

After that, the Principal Secretary, Public Health Department informed about the current situation of COVID-19 in the state. The number of COVID-19 patients in the state is on the rise and the death toll is alarming and noted that the lockdown was increasing due to the Disaster Management Act as well as the Epidemic Disease Act.

The Hon'ble Minister, Higher and Technical Education, in view of the rapid spread of COVID-19 contagious disease, noted that the conditions in the state were not conducive for the examination of college students. At present, there are 2.54 lakh infected people in the state and 10,289 have died. The state has a total of 12149 containment zones (including Mumbai) with a population of 65.76 lakh including Mumbai. Outbreaks appear to be intense in urban as well as rural areas of the state. College buildings and student hostels have been acquired by the local administration for isolation rooms in Mumbai, Mumbai suburbs, Pune, Pimpri-Chinchwad, Aurangabad and several other districts.

Also, given the uncertainty of the end of pandemic diseases and the World Health Organization's predictions, it is important to look after the health interests of students. That is why the government has issued a GR dated June 19, 2020.

As per the provisions of this GR, the Vice-Chancellors of all the universities have discussed and submitted a report to the Government in a meeting on July 4, 2020. According to them, it is not possible to conduct examinations in the state at present. Also, as mentioned in Issue No. (3) of Non-Vocational (Traditional) Courses in the Government Resolution dated 19th June, 2020, the formula for assessment regarding the subject examination of the backlog is presented in this report.

The Hon'ble Minister pointed out that the States of Maharashtra, Punjab, West Bengal, Delhi, Rajasthan and Orissa had also informed the MHRD that it was not possible to conduct the examinations as per the guidelines of the University Grants Commission. Also, considering the safety and health of the students, it is not possible to take the exams of college students in the states at the given situation, as per the Hon'ble Minister, Higher and Technical Education.

Also, if you take the exam in COVID-19, approx. 10 lakh students will appear, stay, arrange meals, deal with the teachers and ancillary staff related to the exam, and handling the paper throughout the process from printing to inspection. Currently, the University Grants Commission has made it mandatory to conduct the exams by September, but the outbreak of COVID-19 is likely to be delayed due to uncertainty. Also, as the next academic year will start

late, the academic year for the next one or two years will be hampered. It is necessary to end this uncertainty for the academic benefit of the students, said the Hon'ble Minister for Higher and Technical Education.

As mentioned above, the prevalence of COVID-19 is not limited to urban areas but has also spread to rural areas. Also, as per the World Health Organization's prediction claims the uncertainty about when the outbreak of COVID-19 will end in the best interest of students, parents, professors, support staff and the general public in the region as a whole.

Considering the opinion of most of the Vice-Chancellors that it is not possible to conduct the examination in any way during the meeting held on July 04, 2020, all the members of the authority expressed the view that it was not possible to conduct examinations in the state at the given circumstances to secure their future due to the uncertainty for results of the students and commencement of the next academic year.

After detailed deliberations in this meeting the following decision was taken: -

1. As per the revised guidelines issued by the University Grants Commission on July 6, 2020, it is not possible to conduct examinations in the state in case of COVID-19. Therefore, the decision taken by the Government on June 19, 2020 regarding the final session/final year examinations of non-professional (traditional) as well as professional courses was upheld.
2. The University Grants Commission should be re-requested as it is not possible to conduct the examinations as per the guidelines.

Two students who attended Kerala Engineering Architecture Medical (KEAM) entrance examination in two different centres in the state have been tested positive for covid-19.

The government had conducted Kerala Engineering Architecture Medical (KEAM) entrance examination on 16 July across the State.

The Commissioner of Entrance Examination had said the state will conduct the Kerala Engineering Architecture Medical (KEAM) exam on July 16 as per schedule.

"The entrance examinations would be held as scheduled. Special test centres were being opened in hot spots/containment zones so that students in those areas can take the entrance exam without going out," Vijayan said.

He also said that special arrangements will be made for those students in quarantine or those coming from red zones.

Over one lakh candidates will appear for the entrance examination, to be conducted in 342 centres located at Kerala and Delhi, Mumbai, Dubai on July 16.

Social distancing norms were violated as students and their parents gathered outside a Kerala Engineering Architecture Medical (KEAM) examination centre in Pattom of Thiruvananthapuram.

Kerala on Monday reported a total of 794 new cases of COVID-19, out of which 519 people were infected through local transmission, the state's health minister KK Shailaja informed.

Additionally, 20 new places were designated as hotspots, taking the total tally of coronavirus hotspots in the state to 377. Only one place was exempted from the list on Monday.